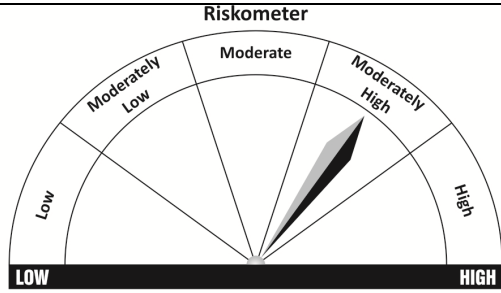


## SCHEME INFORMATION DOCUMENT

### IDBI SMALL CAP FUND

An open-ended equity scheme

This product is suitable for investors who are seeking*:	
<ul style="list-style-type: none"><li>• Long term capital growth</li><li>• Investment predominantly in equity &amp; equity related instruments of Small Cap companies</li></ul>	 <p>Investors understand that their principal will be at Moderately High risk</p>

\*Investors should consult their financial advisors if in doubt about whether the product is suitable for them.

Offer of Units of Rs. 10 per Unit (at par) during the New Fund Offer and Continuous offer for Units at NAV related prices

**New Fund Offer Opens on:** \_\_\_\_\_

**New Fund Offer Closes on:** \_\_\_\_\_

**Scheme re-opens on:** \_\_\_\_\_

**Name of Mutual Fund:** IDBI Mutual Fund

**Name of Sponsor:** IDBI Bank Limited (CIN:L65190MH2004GOI148838)

**Name of Trustee Company:** IDBI MF Trustee Company Limited (CIN:U65991MH2010PLC199326)

**Name of Asset Management Company:** IDBI Asset Management Limited

(CIN:U65100MH2010PLC199319)

**Address –**

Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai 400005

Corporate Office: 5th Floor, Mafatlal Centre, Nariman Point, Mumbai- 400021

Website – [www.idbimutual.co.in](http://www.idbimutual.co.in)

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (hereinafter referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document (SID) sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

**The investors are advised to refer to the Statement of Additional Information (SAI) for details of IDBI Mutual Fund, Tax and Legal issues and general information on [www.idbimutual.co.in](http://www.idbimutual.co.in). SAI is**

**incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.**

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated \_\_\_\_\_

***Interpretation***

For all purposes of the SID, except as otherwise expressly provided or unless the context otherwise requires:

- All references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- All references to "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- All references to timings relate to Indian Standard Time (IST).
- References to a day are to a calendar day including non Business Day unless otherwise specified.

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## HIGHLIGHTS OF THE SCHEME

1. **Name of the Scheme:** IDBI Small Cap Fund
2. **Type of Scheme:** An open-ended equity scheme
3. **Investment objective:** The objective of the scheme is to provide investors with the opportunities for long-term capital appreciation by investing predominantly in Equity and Equity related instruments of **SmallCap** Companies. However there can be no assurance that the investment objective under the Scheme will be realized.
4. **Liquidity** – Repurchase/switch-out of units of the scheme at NAV related prices will be made available on all business days after the scheme goes open-ended. The scheme will also be available for sale/switch-in at NAV related prices on all business days after the scheme goes open-ended.
5. **Options/ Plans for investment** – The Scheme offers Regular Plan and Direct Plan for investment. Both Plans offer Growth Option and Dividend Option. Dividend Option offers facility for payout/reinvestment/sweep of dividend. The Direct Plan is for investors investing directly with the mutual fund.
6. **Benchmark** – Nifty Smallcap 250 Index
7. **Transparency/NAV Disclosure** – NAV of the Scheme will be computed on all business days. The NAV, Sale Price and Repurchase Price will be published in two daily newspapers on all business days.

The AMC shall update the NAVs on the website of IDBI Mutual Fund ([www.idbimutual.co.in](http://www.idbimutual.co.in)) and on the website of Association of Mutual Funds in India - hereinafter referred to as AMFI ([www.amfiindia.com](http://www.amfiindia.com)) by 9.00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs. The first NAV of the scheme will be published by the Mutual Fund/AMC within five business days of date of allotment of units under the scheme after the closure of New Fund Offer.

The Mutual Fund will disclose the portfolio of the Scheme (along with ISIN) as on the last day of the month in the format prescribed by SEBI in its website on or before the tenth day of the succeeding month in a user-friendly and downloadable format. As presently required by the SEBI (MF) Regulations, a complete statement of the Scheme portfolio would be published by the Mutual Fund as an advertisement in one English daily Newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated within one month from the close of each half year (i.e. March 31 & September 30). The Mutual Fund shall send a complete statement of scheme portfolio to all unit holders before the expiry of one month from the closure of each half Year (i.e. March 31 and September 30), if such statement is not published by way of advertisement. The Portfolio Statement will also be made available on the website of the Mutual Fund and AMFI.

8. **Loads**
  - i. During New Fund Offer (NFO) period (for new purchases including SIP)

- Entry Load – Not applicable
- Exit load – 1% for exit ( repurchase/switch-out/transfer/SWP) within 12 months from the date of allotment for the subscriptions received during the NFO period

**ii. On an ongoing basis**

- Entry Load (For normal transactions / Switch-in and SIP) – Not applicable

SEBI vide its circular no. SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009 has decided that there shall be no entry Load for all Mutual Fund Schemes. The upfront commission, if any, to the distributor on the investment made by the investor will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor

- Exit load (Redemption/ Switch-out/ Transfer/SWP) – 1% for exit within 12 months from the date of allotment

The exit load will be applicable for both normal transactions and SIP transactions. In case of SIP, the date of allotment for each installment for subscription will be reckoned for charging exit load on redemption.

SEBI vide circular Ref no: CIR/IMD/DF/21/2012 dated September 13, 2012 and notification dated September 26, 2012, has stipulated that the exit load, if any, charged by mutual fund scheme (s) shall be credited to the respective scheme (s) after debiting applicable service tax, if any.

**10. Minimum Application Amount**

- Single Investment – Minimum Rs. 5000 and in multiples of Re. 1 thereafter.
- Additional purchase – Minimum Rs. 1000 and in multiples of Re. 1 thereafter
- Systematic Investment Plan (SIP)
  - Monthly option - Minimum Rs. 500 and in multiples of Re. 1 thereafter per month for a minimum period of 12 months or Min. Rs. 1000 and in multiples of Re. 1 thereafter per month for a minimum period of 6 months.
  - Quarterly option - Minimum Rs. 1500 and in multiples of Rs. 1 thereafter per quarter for a minimum period of 4 quarters.

Investments above the minimum amount mentioned, shall be made in multiples of Re. 1 for all SIP irrespective of frequency of SIP or the Option.

The minimum application amounts listed above does not apply in case of Dividend Reinvestment/Transfers.

## I. INTRODUCTION

### A. **RISK FACTORS** S.O.2

#### I. **Standard Risk Factors:**

1. Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
2. As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the scheme may go up or down
3. Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the scheme.
4. The name of the scheme does not in any manner indicate either the quality of the scheme or its future prospects and returns.
5. The Sponsor is not responsible for any loss or shortfall resulting from the operations of the scheme beyond the initial contribution of Rs. 10 lakhs made by it towards setting up the Fund and/or such other accretions / additions to the same made from time to time.
6. The present scheme offered by IDBI Mutual Fund is not a guaranteed or assured return scheme.

#### II. **Scheme Specific Risk Factors**

1. The Trustees, AMC, Fund, their directors or their employees shall not be liable for any tax consequences that may arise in the event that the scheme is wound up for the reasons and in the manner provided under the Scheme Information Document & Statement of Additional Information.
2. Trading volumes and settlement periods may inherently restrict the liquidity of the scheme's investments. In the event of an inordinately large number of redemption requests, or of a restructuring of the scheme's investment portfolio, these periods may become significant. In view of the same, the Trustees have the right in their sole discretion to limit redemptions (including suspending redemptions) under certain circumstances.
3. The Mutual Fund is not assuring any dividend nor is it assuring that it will make any dividend distributions. All dividend distributions are subject to the availability of distributable surplus and would depend on the performance of the scheme and will be at the discretion of the AMC.
4. Redemption by the unit holders due to change in the fundamental attributes of the scheme or due to any other reasons may entail tax consequences. The Trustees, AMC, their directors or their employees shall not be liable for any tax consequences that may arise.
5. Different types of securities in which the Scheme / Plans would invest as given in the SID carry different levels of risk. Accordingly the Scheme's / Plan's risk may increase or decrease depending

upon the investment pattern. For e.g. corporate bonds carry a higher amount of risk than Government Securities. Further even among corporate bonds, bonds which are AAA rated, are comparatively less risky than bonds, which are AA rated.

6. The tax benefits described in the SID are as available under the present taxation laws and are available subject to relevant condition. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India and the Investors and Unit Holders should be aware that the relevant fiscal rules or their interpretation may change. As in the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of the investment in the Scheme(s) will endure indefinitely. In view of the individual nature of tax consequences, each Investor / Unit holder is advised to consult his/her/its own professional tax advisor.

### **III. Risks associated with investment in equity and equity related instruments**

Investments in equity and equity related instruments like stocks, convertibles, warrants, derivatives etc carry both systematic (macro-economic) and company-specific risks. These instruments are exposed to and can be impacted by adverse changes in interest rates, currency rates, inflation, liquidity (trading volumes and settlement) as well as company specific risks like corporate governance issues, changes in technology, financial distress etc.

Equity shares and equity related instruments are volatile and prone to price fluctuations on a daily basis. Investments in equity shares and equity related instruments involve a degree of risk and investors should not invest in the Scheme unless they can afford to take the risks.

Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme(s). Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities. The NAV of the Units of the Scheme can go up or down because of various factors that affect the capital markets in general.

To mitigate risks associated with investments in equity and equity related instruments the AMC will ensure that the portfolio is adequately diversified. The Fund Manager will invest in companies/sectors identified through a robust in-house research process for its investments merits – competitive position, earnings growth, management quality etc – and will be monitored on an ongoing basis to minimize company/sector specific risks. The Fund Manager may also use derivatives tools as appropriate to hedge against market/company specific risks.

It may be noted that this Scheme intends to invest predominantly in Equity and Equity related instruments of Small cap Companies. Stocks of Small cap companies are more volatile and less liquid than the stocks of large cap companies. Over a period of time, stocks of Small and large cap companies have demonstrated different level of volatility and returns. And no single market cap category has consistently outperformed the other.

### **IV. Risks associated with investments in Debt and Money market Instruments**

**Credit risk:** This risk arises due to any uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuer's ability to meet the obligations.

The AMC seek to manage credit risk by restricting investments only to investment grade securities. Regular review of the issuer profile to monitor and evaluate the credit quality of the issuer will be carried out.

**Interest Rate risk:** This risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.

Interest rate risk mitigation will be through active duration management at the portfolio level through regular monitoring of the interest rate environment in the economy.

**Liquidity risk:** The liquidity of a bond may change depending on market conditions leading to changes in the liquidity premium linked to the price of the bond. At the time of selling the security, the security can become illiquid leading to loss in the value of the portfolio.

The AMC will endeavour to mitigate liquidity risk by mapping investor profile and potential redemption expectations into the portfolio construction to allow the scheme to liquidate assets without significantly impacting portfolio returns.

**Reinvestment risk:** This risk arises from uncertainty in the rate at which cash flows from an investment may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate at which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.

The AMC will endeavor to manage this risk by diversifying investments in instruments with appropriate maturity baskets.

## V. Risks associated with Investing in Derivatives

S.O.5

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

There are certain risks inherent in derivatives. These are

**Price Risk:** Despite the risk mitigation provided by various derivative instruments, there remains an inherent price risk which may result in losses exceeding actual underlying.

**Default Risk:** This is the risk that losses will be incurred due to default by counter party. This is also known as credit risk or counterparty risk.

**Basis Risk** – This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying being hedged for e.g. mismatch between the maturity date of the futures and the actual selling date of the asset

**Limitations on upside:** Derivatives when used as hedging tool can also limit the profits from a genuine investment transaction.



**Liquidity risk:** pertains to how saleable a security is in the market. All securities/instruments irrespective of whether they are equity, bonds or derivatives may be exposed to liquidity risk (when the sellers outnumber buyers) which may impact returns while exiting opportunities.

The AMC will monitor the overall economic and credit environment including the systemic liquidity on a regular basis and the outlook will be integrated into the risk control and monitoring of the Scheme to control the risk emanating from derivative investments.

**VI. Risks associated with Short Selling**

S.O.6

When the Fund engages in short selling, it will borrow the security from a third party with the understanding that the security will be returned at a later date as and when required by the lender. Short selling a security demonstrates a negative view on a particular security (i.e. an expectation that the stock price will fall in future). However, there is a risk that the stock price may go up contrary to expectations which will result in losses to the Scheme. The losses will be realized to the Scheme if the Scheme may be forced to buy the shares in the market at the prevailing higher market price (than the price at which sold initially) to return the security to the lender if so required by the lender

**VII. Risks associated with Securities Lending**

S.O.6

There are risks inherent to securities lending, including the risk of failure or bankruptcy of the counterparty, leading to non-compliance with the terms of the agreement by the counterparty. Such failure can result in the possible loss of rights to the collateral, the inability of the counterparty to return the securities deposited by the lender and the possible loss of any corporate benefits accruing thereon.

**VIII. Risks associated with investing in unrated securities**

Investing in unrated securities will be riskier compared to investment in rated instruments due to non availability of third party assessment on the repaying capability of the issuer. Any investment in unrated securities will be carried out only after obtaining the general approval from Board of Trustees and Board of AMC. The Mutual Fund will carry out internal rating exercise for all unrated instruments in which the Fund Manger plans to make investments and assign a proxy rating. Investments in unrated instruments will only be made in instruments with proxy rating of A1+/ AA+ or above.

**IX. Risks associated with investing in Securitized Debt**

Securitized Debt is a financial instrument (bond) whose interest and principal payments are backed by an underlying cash flow from another asset. The risks associated with investing in such instruments are:

- a. **Limited Recourse:** The instruments represent an undivided beneficial interest in the underlying receivables and do not represent an obligation of either the Issuer or the Seller or the originator, or the parent or any affiliate of the Seller, Issuer and Originator. No financial recourse is available to the buyer of the security against the Investors' Representative.
- b. **Delinquency and Credit Risk:** Delinquencies and credit losses may cause depletion of the amount available under the Credit Enhancement and thereby the Monthly Investor Payouts to the Holders may get affected if the amount available in the Credit Enhancement facility is not enough to cover the shortfall. On persistent default of an Obligor to repay his obligation, the Servicer may repossess and sell the Vehicle/ Asset. However many factors may affect, delay or prevent the repossession of such Vehicle/Asset or the length of time required to realize the sale proceeds on such sales. In addition, the price at which such Vehicle/Asset may be sold may be lower than the amount due from that Obligor.

- c. **Risks due to possible prepayments:** Full prepayment of a contract may lead to an event in which investors may be exposed to changes in tenor and yield.
- d. **Bankruptcy of the Originator or Seller:** If the service provider becomes subject to bankruptcy proceedings and the court in the bankruptcy proceedings concludes that either the sale from each Originator was not a sale then an Investor could experience losses or delays in the payments due under the instrument.
- e. **Liquidity risk:** There is no assurance that a deep secondary market will develop for the instrument. This could limit the ability of the investor to resell them

Risk mitigating mechanism for securitized debt is explained in details under Section II (D), Information about the Scheme / where will the Scheme Invest/Securitized Debt.

## **B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME**

The Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2) (c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25 % limit. Failure on the part of the said investor to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard. The 25% exposure to the corpus of the scheme shall be calculated at the portfolio level.

## **C. SPECIAL CONSIDERATIONS**

- Investors should study the Scheme Information Document carefully in its entirety and should not construe the contents thereof as advice relating to legal, taxation, investment or any other matters. Investors are advised to consult their legal, tax, investment and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming Units, before making a decision to invest/redeem Units.
- The tax benefits described in this Scheme Information Document and Statement of Additional Information are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India and the Unit holders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unit holder is advised to consult his / her own professional tax advisor.

- Redemption by the Unit holder due to change in the fundamental attributes of the Scheme(s) or due to any other reasons may entail tax consequences. The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any such tax consequences that may arise.
- The Mutual Fund/AMC and its empanelled Brokers have not given and shall not give any indicative portfolio and indicative yield in any communication, in any manner whatsoever. Investors are advised not to rely on any communication regarding indicative yield/portfolio with regard to the scheme.
- **Foreign Account Tax Compliance Act (FATCA)**

Foreign Account Tax Compliance Act (FATCA) & Common Reporting Standards (CRS) Terms and Conditions: FATCA is a tax reporting regime that obligates all financial institutions to report information to the relevant tax authorities about U.S reportable persons and certain entities in which U.S. persons hold a substantial ownership interest. India signed the Inter Governmental Agreement (IGA) with the U.S. on 9 July 2015.

CRS is the OECD' & G-20's Model Competent Authority Agreement for multilateral tax information sharing. It enables automatic exchange of tax information based on the Standard through bilateral tax treaty networks. India signed the CRS Agreement on 3 June 2015.

The Central Board of Direct Taxes has notified Rules 114F to 114H, as part of the Income-tax Rules, 1962, which requires Indian financial institutions/Intermediaries to seek additional personal, tax and beneficial owner information and certain certifications and documentation from all our unit holders. Accordingly it is requested that all prospective investors in the Scheme shall provide the details required under FATCA/CRS as sought in scheme application form. This information may have to be reported to tax authorities / appointed agencies, as directed by them. Further, we may also be required to provide this information to any institutions such as withholding agents for the purpose of ensuring appropriate withholding from the account or any proceeds in relation thereto.

Should there be any change in any information provided by you, please ensure you advise us promptly, i.e., within 30 days. Please note that you may receive more than one request for information if you have multiple relationships with IDBI Asset Management Ltd. or its group entities. If you have any question about your tax residency, please contact your tax advisor. Further, if any investor is a Citizen or resident or green card holder or tax resident of a country other than India, please include all such countries in the Tax Resident Country information field along with "Tax Identification Number" or any other relevant reference ID/ Number. If you are a US citizen or resident or greencard holder, please include United States in the foreign country information field along with your US Tax Identification Number. It is mandatory to supply a TIN or functional equivalent if the country in which you are tax resident issues such identifiers. If no TIN is yet available or has not yet been issued, please provide an explanation and attach this to the application form.

For further details please refer KIM cum application form.

FATCA/CRS provisions are relevant not only at on-boarding stage of investor(s)/unit holder(s) but also throughout the life cycle of investment with the Fund/the AMC.

The Fund/AMC reserves the right to reject any application or redeem the units held directly or beneficially and may also require reporting of such accounts/levy of withholding tax on payments made to investors, in case the applicant/investor(s) fails to furnish the relevant information and/or documentation in accordance with the FATCA/CRS provisions, notified.

Investors(s)/Unit holder(s) should consult their own tax advisors to understand the implications of FATCA/CRS provisions/requirements. Existing investors of the Fund are also advised to download the FATCA/CRS declaration form from the Mutual Fund's website ([www.idbimutual.co.in](http://www.idbimutual.co.in)) and submit the duly filled FATCA declaration form to the AMC or Karvy Computershare Private Limited for necessary updation in the records.

The AMC reserves the right to change/modify the provisions mentioned above in response to any new regulatory development which may require doing so at a later date.

- **Ultimate Beneficial Owner:-**

Pursuant to guidelines on identification of Beneficial Ownership issued vide SEBI circular no. CIR/MIRSD/2/2013 dated January 24, 2013, investors (other than Individuals) are required to provide details of Ultimate Beneficial Owner(s) ('UBO'). A "Beneficial owner" is defined as a natural person or persons who ultimately own, control or influence a client and/or persons on whose behalf a transaction is being conducted, and includes a person who exercises ultimate effective control over a legal person or arrangement. In this regard, all categories of investors (except individuals, companies listed on a stock exchange or majority-owned subsidiary of such companies) are required to provide details about beneficial ownership for all investments.

The Fund reserves the right to reject applications/restrict further investments or seek additional information from investors who have not provided the requisite information on beneficial ownership. In the event of change in beneficial ownership, investors are requested to immediately update the details with the Fund/Registrar. The Ultimate Beneficial Owner means 'Natural Person', who, whether acting alone or together, or through one or more juridical person, exercises control through ownership or who ultimately has a controlling ownership interest of / entitlements to

- i. more than 25% of shares or capital or profits of the juridical person, where the juridical person is a company;
- ii. more than 15% of the capital or profits of the juridical person, where the juridical person is a partnership; or
- iii. more than 15% of the property or capital or profits of the juridical person, where the juridical person is an unincorporated association or body of individuals.

In case of a Trust, the settler of the trust, the trustees, the protector, the beneficiaries with 15% or more of interest in the trust and any other natural person exercising ultimate effective control over the trust through a chain of control or ownership is considered as the UBO.

Non-Individual investors who are not the ultimate beneficial owners of the investments, must mandatorily enclose a Declaration for Ultimate Beneficial Ownership duly signed by the authorized signatory along with the purchase application for units of schemes of IDBIMF.

The provisions w.r.t. Identification of UBO are not applicable to the investor or the owner of the controlling interest is a company listed on a stock exchange, or is a majority-owned subsidiary of such a company.

## D. DEFINITIONS

"AMC" or "Asset Management Company" or "Investment Manager"	IDBI Asset Management Limited incorporated under the provisions of the Companies Act, 1956 and approved by Securities and Exchange Board of India to act as the Asset Management Company for the scheme(s) of IDBI Mutual Fund.
Applicable NAV	The NAV applicable for subscription or redemption or switching/Transfer based on the Business Day and relevant cut-off times on which the application is accepted at Official Point of Acceptance of Transaction.
Application Supported by Blocked Amount or ASBA	ASBA is an application containing an authorization to a Self Certified Syndicate Bank (SCSB) to block the application money in the bank account maintained with the SCSB, for subscribing to an issue.
ASBA Application Form	The form, whether physical or electronic, used by an applicant to make a NFO application through ASBA process, which will be considered as the application for allotment.
Business Day	<p>A day other than</p> <ul style="list-style-type: none"> <li>(i) Saturday or Sunday; or,</li> <li>(ii) a day on which both the National Stock Exchange of India Limited and the Stock Exchange, Mumbai are closed; or,</li> <li>(iii) a day on which the Purchase/Redemption/Switching/Transfer of Units is suspended ; or,</li> <li>(iv) a day on which in Mumbai, Banks and / RBI are closed for business/clearing; or,</li> <li>(v) a day which is a public and /or bank holiday at the Investor Service Centres of the AMC/Points of Acceptance where the application is received ; or,</li> <li>(vi) a day on which normal business cannot be transacted due to storms, floods, natural calamities, bandhs, strikes or such other events as the AMC may specify from time to time.</li> </ul> <p>“Business Day” does not include a day on which the Money Markets are closed or otherwise not accessible.</p> <p>The AMC reserves the right to declare any day as a Business day or otherwise at any of the Investor Service Centers of the AMC/Official Points of Acceptance.</p>
Business Hours	Presently 10.00 a.m. to 5.00 p.m. on any Business Day or such other time as may be applicable from time to time.

Custodian	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations 1996, which for the time being is Stock Holding Corporation of India Limited (SCHIL), Mumbai.
Cut-off time	'Cut-off Timing', in relation to a prospective investor making an application to the Mutual Fund for sale or repurchase of units, shall mean, the outer limit of timing within a particular day which is relevant for determination of the NAV applicable for his transaction
Consolidated Account Statement	Consolidated Account Statement is a statement containing details relating to all the transactions across all mutual funds viz. purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan and systematic transfer plan.
Date of Application	The date of receipt of a valid application complete in all respect for subscription / redemption of Units of this scheme by IDBI Mutual Fund at its various offices/branches or the designated centers of the Registrar.
Derivative	Financial contracts of pre-determined fixed duration like stock futures/options and index futures and options whose values are derived from the value of underlying primary financial instruments/factors such as: interest rates, exchange rates, commodities, and equities.
Debt Instruments	Government securities, corporate debentures, bonds, promissory notes, pass-through certificates, and other possible similar securities.
Dividend	Income distributed by the Mutual Fund on the Units
Equity and Equity related instruments	Include stocks and shares of companies, foreign currency convertible bonds (FCCB), derivative instruments like stock future/options and index futures and options, warrants, convertible preference shares
Entry Load	Entry Load means a one-time charge that the investor pays at the time of entry into the scheme. Presently, entry load cannot be charged by mutual fund schemes.
Exit Load	A charge paid by the investor at the time of exit from the scheme.
FII or Foreign Institutional Investor	Foreign Institutional Investor, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended from time to time.
FPI or Foreign Portfolio Investor	Foreign Portfolio Investor, registered with SEBI under the Securities and Exchange Board of India (FPI) Regulations, 2014, as amended from time to time.

Investment Management Agreement	Investment Management Agreement dated 20 <sup>th</sup> February 2010, entered into between the Fund (acting through the Trustee) and the AMC and as amended up to date, or as may be amended from time to time.
Investor	Investor means an Individual or a non-Individual, as permitted under SEBI (MF) Regulations to invest in mutual fund schemes, making an application for subscription or redemption of units in the Schemes of the Mutual Fund
Minor	'Minor' means a person who has not completed the age of eighteen years under the provisions of the Indian Majority Act 1875 as amended from time to time
Money Market Instruments	Includes Commercial Papers, Commercial Bills, Treasury Bills, Government Securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills and any other like instruments as specified by the Reserve Bank of India from time to time.
Mutual Fund or The Fund	IDBI Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882.
Mutual Fund Regulations / Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended up to date, and such other regulations as may be in force from time to time.
NAV	Net Asset Value of the Units of the Scheme (including Plans there under) calculated in the manner provided in this Document and as prescribed by the SEBI (Mutual Funds) Regulations, 1996 from time to time.
NAV related price	The Repurchase Price/Sale Price calculated on the basis of NAV and is known as the NAV related price. The Repurchase Price is calculated by deducting the exit load factor (if any) from the NAV
Nifty Smallcap 250 Index	Nifty Smallcap 250 represents the balance 250 companies (companies ranked 251-500) from Nifty 500. This index intends to measure the performance of small market capitalization companies.
NRI or Non-Resident Indian	Person resident outside India who is either a citizen of India or a Person of Indian Origin
Official Points of Acceptance	Places, as specified by AMC from time to time where application for subscription / redemption / switch will be accepted on ongoing basis.
Person of Indian Origin	A citizen of any country other than Bangladesh or Pakistan, if (a) he at any time held an Indian passport; or (b) he or either of his parents or any of his grandparents was a citizen of India by virtue of Constitution of India or the Citizenship Act, 1955 (57 of 1955); or (c) the person is a spouse of an Indian citizen or person referred to in sub-clause



	(a) or (b).
Rating	Means an opinion regarding securities, expressed in the form of standard symbols or in any other standardized manner, assigned by a credit rating agency and used by the issuer of such securities, to comply with any requirement of the SEBI (Credit Rating Agencies) Regulations, 1999.
Reserve Bank of India [RBI]	Reserve Bank of India established under the Reserve Bank of India Act, 1934.
Registrar & Transfer Agent or RTA or R&T	Karvy Computershare Pvt. Ltd (Karvy) Hyderabad, currently appointed as Registrar to the Scheme, or any other registrar appointed by the AMC from time to time.
Repo	Sale of Government Securities with simultaneous agreement to repurchase them at a later date.
Repurchase/Redemption	Redemption of Units of the Scheme in the manner as specified in this document.
Reverse Repo	Purchase of Government Securities papers with simultaneous agreement to sell them at a later date.
Scheme	IDBI Small Cap Fund
SAI or Statement of Additional Information	The document issued by IDBI Mutual Fund containing details of IDBI Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the SID.
Sale or Subscription	Purchase of units in the Scheme in the manner as specified in this document
SID or Scheme Information Document	This document issued by IDBI Mutual Fund setting forth concisely the information about offering of Units by the Scheme and terms of offer for subscription/redemption that a prospective investor ought to know before investing.
SEBI	Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992.
SEBI (MF) Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 for the time being in force and as amended from time to time,
Sponsor or Settlor	IDBI Bank Limited
Self-Certified Syndicate Bank or SCSB	Self-Certified Syndicate Bank/ SCSB means a bank registered with SEBI to offer the facility of applying through the ASBA process. ASBAs can be accepted only by SCSBs, whose names appear in the list of SCSBs as displayed by SEBI on its website at <a href="http://www.sebi.gov.in">www.sebi.gov.in</a> .
Small Cap companies	Small Cap companies are those companies that are either constituents of Nifty Smallcap 250 Index (Benchmark) or a company, whose market capitalization at the time of investment is lower than or equal to the highest market cap stock in the Nifty Smallcap 250 Index (Benchmark).



Switch	Redemption of a unit in any scheme (including the plans / options therein) of the Mutual Fund against purchase of a unit in any other open-ended scheme (including plans / options therein) of the Mutual Fund, subject to completion of lock-in period, if any, of the units of the scheme(s) from where the units are being switched.
Systematic Investment Plan (SIP)	Facility given to the Unit holders to invest specified fixed sums in the Scheme(s) on periodic basis by giving a single instruction.
Systematic Transfer Plan (STP)	Facility given to the Unit holders to transfer specified fixed sums on periodic basis from one scheme to another schemes launched by the Mutual Fund from time to time by giving a single instruction.
Systematic Withdrawal Plan (SWP)	Facility given to the Unit holders to withdraw amounts from the Scheme(s) on periodic basis by giving a single instruction
Trust Deed	The Trust Deed entered into on 19 <sup>th</sup> February 2010 between the Sponsor and the Trustee, as amended up to date, or as may be amended from time to time.
Trustee Company	IDBI MF Trustee Company Limited
Unit	The interest of the Unit holder which consists of each Unit representing one undivided share in the assets of the Scheme
Unit Capital	The aggregate face value of the Units issued and outstanding under the Scheme
Unit holder	A person holding Unit(s) in the Scheme offered under this document.

IDBI Asset Management Limited confirms that a Due Diligence Certificate duly signed by the Compliance Officer of the Asset Management Company has been submitted to SEBI on January 13, 2017 which reads as follows:

**E. DUE DILIGENCE CERTIFICATE**

**S. O. 24**

It is confirmed that:

- i. The draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- ii. All legal requirements connected with the launching of the scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- iii. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme.
- iv. The intermediaries named in the Scheme Information Document and Statement of Additional Information is registered with SEBI and their registration is valid, as on date.

For IDBI Asset Management Limited

Asset Management Company for IDBI Mutual Fund

Sd/-

Place: Mumbai

Date: 13-Jan-2017

Compliance Officer  
IDBI Asset Management Limited

## II. INFORMATION ABOUT THE SCHEME

### A. TYPE OF THE SCHEME

An open-ended equity scheme

### B. INVESTMENT OBJECTIVE OF THE SCHEME

The objective of the scheme is to provide investors with the opportunities for long-term capital appreciation by investing predominantly in Equity and Equity related instruments of Small Cap companies. However there can be no assurance that the investment objective under the Scheme will be realized.

### C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

a. **Asset Allocation Pattern**

S.O.14

The asset allocation pattern for the scheme under normal circumstances is detailed in the table below:

Instrument	Indicative allocation (% of total assets)		Risk Profile
	Minimum	Maximum	
Equity & Equity related instruments of Small Cap Companies	65%	100%	High
Equity & Equity related instruments of Companies other than Small Cap Companies	0%	35%	High
Debt and Money Market instruments	0%	35%	Low to Medium

S.O.4

Debt and money market instruments may include securitized debt upto 10% of the net assets of the Scheme.

The mutual fund shall comply with the applicable provisions of SEBI Circular dated January 7, 2014 and all other guidelines issued by SEBI, Exchanges and other Governmental authorities with respect to transactions in securitized debt instruments. The scheme may invest up to 50% of Net Assets of Scheme into equity derivatives instruments. Investment in derivatives shall be for hedging, portfolio balancing and such other purposes as maybe permitted from time to time.

The Scheme will not invest in ADRs/GDRs, foreign securities.

S.O.3

**Definition of Small Cap companies-** Small Cap companies, for the purpose this Scheme, are defined as those companies that are either constituents of Nifty Smallcap 250 Index (Benchmark) or a company, whose market capitalization at the time of investment is lower than or equal to the highest market cap stock in the Nifty Smallcap 250 Index (Benchmark).

The Scheme may also invest in Initial Public Offerings (IPOs) of those companies whose market capitalization on listing, would be estimated to meet the above mentioned criteria and would be in line with the above definition of small-cap companies.

The scheme may also enter into repurchase (repo) agreement and reverse repurchase agreement in government securities held by it as per the guidelines and regulations applicable to such transactions.

The scheme will not invest in Repo in Corporate Debt Securities.

The scheme will not write options or purchase instruments with embedded written options. The total exposure related to option premium paid will not exceed 20% of the net assets of the scheme.

Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI from time to time.

S.O.6

The Scheme may engage in short selling of securities in accordance with the framework relating to Short Selling and securities lending and borrowing specified by SEBI. The scheme shall not deploy more than 20% of its net asset in securities lending and not more than 5% in securities lending to any single counterparty. The Scheme may also participate in securities lending to augment its income. Securities lending in the scheme will be in accordance with the guidelines on securities lending and borrowing scheme and modifications issued by SEBI from time to time such as circular no. MRD/DoP/SE/Dep/Cir-14 /2007 dated December 20, 2007 circular no. MRD/DoP/SE/Cir- 31/2008 dated October 31, 2008, circular no. MRD/DoP/SE/Dep/Cir- 01 /2010 dated January 06, 2010, circular no. CIR/MRD/DP/33/2010 dated October 07, 2010 and circular no. CIR/MRD/DP/ 30 /2012 dated November 22, 2012.

The cumulative gross exposure under the Scheme through Equity, Money market instruments, debt instruments and derivatives positions, will not exceed 100% of the net assets of the scheme.

Subject to the Regulations, the asset allocation pattern indicated above may change from time to time keeping in view market conditions and investment opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute and that they can vary substantially depending upon the perception of the AMC, the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the asset allocation pattern will be for short term and defensive considerations.

In the event of asset allocation falling outside the limits specified in the asset allocation table, the fund manager will rebalance the same within 30 days from the date of deviation. If the rebalancing couldn't be completed within the 30 days, the details of such instances will be reported to the Trustees for taking necessary remedial measures. Though every endeavor will be made to achieve the objectives of the Scheme, the AMC/Sponsors/Trustees do not guarantee that the investment objectives of the Scheme will be achieved.

No guaranteed returns are being offered under the scheme.

**b. Product comparison with existing Equity Schemes of IDBI Mutual Fund**

	<b>IDBI Small Cap Fund</b>	<b>IDBI Midcap Fund</b>	<b>IDBI Equity Advantage Fund</b>	<b>IDBI India Top 100 Equity Fund</b>	<b>IDBI Nifty Index Fund</b>	<b>IDBI Nifty Junior Index Fund</b>	<b>IDBI Diversified Equity Fund</b>
Type of Scheme	An open-ended equity scheme	An open-ended equity scheme	An Open ended Equity Linked Savings Scheme offering income tax benefits under Section 80C of the IT Act, 1961	An open-ended growth scheme	An open ended passively managed equity Scheme.	An open ended passively managed equity Scheme.	An open-ended growth scheme
Investment universe	Invests in Equity and Equity related instruments of Small Cap Companies.	Invests in Equity and Equity related instruments of Midcap Companies.	Predominantly in Equity and Equity related instruments	Invests only in Equities and equity related instruments comprising the Nifty 100 Index.	Invests only in and all the stocks comprising the Nifty 50 Index.	Invests only in and all stocks comprising the Nifty 50 Next Index.	Invests in equities and equity related instruments without any sector / market capitalization bias
Investment Objective	The objective of the scheme is to provide investors with the opportunities for long-term capital appreciation by investing predominantly in Equity and Equity related instruments of Small Cap Companies. However there can be no assurance that the investment objective under the	The objective of the scheme is to provide investors with the opportunities for long-term capital appreciation by investing predominantly in Equity and Equity related instruments of Midcap Companies. However there can be no assurance that the investment objective under the	The Scheme will seek to invest predominantly in a diversified portfolio of equity and equity related instruments with the objective to provide investors with opportunities for capital appreciation and income along with the benefit of income-tax deduction (under section 80C of the	The investment objective of the scheme is to provide investors with opportunities for long-term growth in capital through active management of a diversified basket of equity stocks, debt and money market instruments. The	To invest in the stocks and equity related instruments comprising the Nifty Index 50 in the same weights as these stocks represented in the Index with the intent to replicate the performance of the Total Returns Index of Nifty 50 index.	To invest in the stocks and equity related instruments comprising the Nifty Next 50 Index in the same weights as these stocks represented in the Index with the intent to replicate the performance of the Total Returns Index of Nifty Next 50 index.	To provide investors with opportunities for long-term growth in capital through investment in a diversified basket of equity stocks, debt and money market instruments. The equity portfolio will be well diversified and actively managed to

	Scheme will be realized.	scheme will be realized.	Income-tax Act, 1961) on their investments. Investments in this scheme would be subject to a statutory lock-in of 3 years from the date of allotment to be eligible for income-tax benefits under Section 80C. There can be no assurance that the investment objective under the scheme will be realized.	investment universe of the scheme will be restricted to equity stocks and equity related instruments of companies that are constituents of the Nifty 50 Index (Nifty 50) and the Nifty Next 50 Index comprising a total of 100 stocks. These two indices are collectively referred to as the Nifty 100 Index. The equity portfolio will be well-diversified and actively managed to realize the Scheme objective.			realize the scheme objective. However there can be no assurance that the investment objective under the scheme will be realized.
Asset Allocation - Equity	65%-100% Equity & Equity related instruments of Small Cap Companies  0%-35% Equity & Equity related instruments of Companies other than Small Cap Companies	65%-100% Equity & Equity related instruments of Midcap Companies	80%-100% Equities and equity related instruments	70%-100% Equities and equity related instruments of constituents of the Nifty 100 Index	95% - 100% Stocks in the Nifty 50 Index and derivative instruments linked to the Nifty 50 Index	95% - 100% Stocks in the Nifty Next 50 Index and derivative linked to the Nifty Next 50 Index as and when the derivative products are made available on the same.	70%-100% Equities and equity related instruments

Asset Allocation - Debt	0%-35% Debt and Money Market Instruments	0%-35% Debt and Money Market Instruments	0 – 20% Debt and Money Market Instruments	0%-30% Debt and Money Market Instruments	0% – 5% Cash and Money Market Instruments including money at call but excluding Subscription and Redemption Cash Flow.	0% – 5% Cash and Money Market Instruments including money at call but excluding Subscription and Redemption Cash Flow.	0%-30% Debt and Money Market Instruments and CBLO
Benchmark	Nifty Smallcap 250 Index	Nifty Free Float Midcap 100 Index	S&P BSE 200 Index	Nifty 100 Index	Nifty 50 Index -Total Return Index	Nifty Next 50 Index- Total Return Index	S&P BSE 500 Index
Dividend frequency	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.	Dividend is not assured and subject to the availability of distributable surplus and at the discretion of AMC and Trustees.
Dividend distribution Tax (DDT)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
No of folios as on 26 <sup>th</sup> December 2016	NA	NFO opened on January 5, 2017	57996	53102	14606	4228	38769
Asset Under Management as on 26 <sup>th</sup> December 2016	NA		496.43	390.41	172.81	31.52	460.16

### c. Debt and Money Market in India

S.O.12

#### Debt Market in India

The debt market is active since the mid 1990s with the introduction of major reforms in the debt market such as the auction system for sale of dated government securities, establishing the system of primary dealers to name a few reforms. This market is predominantly gilt oriented and corporate papers became a part of it since late 1990s. Even today, the Government Securities segment is the dominant segment in the debt market with a market capitalization of Rs.26,82,581 Crores comprising over 45% of the total market capitalization of the debt market (29 April 2016, Source: National Stock Exchange). The money

market in India consists of the following instruments; treasury bills, commercial papers, certificates of deposits, short Non-Convertible Debentures-fixed and floaters and term lending instruments. The debt market consists of gilts, corporate debt papers and other approved securities (government guaranteed papers). The nature of instruments is in the form of plain vanilla bonds, floaters, zero coupon bonds-deep discounted bonds, securitized papers and structured debt papers. The Wholesale Debt Market segment is available both at National Stock Exchange (NSE) and The Stock Exchange, Mumbai (BSE). The players in Indian debt market are commercial banks, mutual funds, financial institutions, insurance companies and others.

### Money Market in India

The money market is a key component of the financial system as it is the fulcrum of monetary operations conducted by the central bank in its pursuit of monetary policy objectives. It is a market for short-term funds with maturity ranging from overnight to one year and includes financial instruments that are deemed to be close substitutes of money. Money market instruments facilitate transfer of large sums of money quickly and at a low cost from one economic unit (business, government, banks, non-banks and others) to another for relatively short periods of time. RBI has been taking active steps to develop the money market in India with the objective to improve the signaling mechanism for monetary policy while ensuring financial stability. Various reform measures have resulted in a relatively deep, liquid and vibrant money market with a shift from administered and direct to indirect market based instruments of monetary management. For e.g. the call money market was transformed into a pure interbank market, while other money market instruments such as market repo and CBLO were developed to provide avenues to non-banks, including mutual funds, for managing their short-term liquidity mismatches. The money market in India consists of the following instruments; treasury bills, commercial papers, certificates of deposits, call money, term money, CBLO, bill rediscounting etc. For the fortnight ended 15th May 2016, the total amount outstanding of commercial papers (at face value) issued was Rs.3,774.7 billion Whereas the total amount outstanding of certificates of deposits issued by Banks was Rs.2,541.3 billion for the fortnight ended 29th April 2016 (Source-RBI)

The yield ranges (as on 15-Dec-2016) of various instruments mentioned above, and the factors affecting prices of such securities are given hereunder:

Instrument	Yield/Yield Ranges (% p.a.)	Source
CBLO	6.28	CCIL
91 Days Treasury Bills	6.17	Bloomberg
364 Days Treasury Bills	6.23	Bloomberg
P1+ Commercial Paper-90 days	6.40-6.60	FIMMDA
P1+ Commercial Paper-364 days	6.90-7.10	Bloomberg
Certificate of Deposit-90 days (2/3 months)	6.20-6.30	FIMMDA
Certificate of Deposit-364 days	6.40-6.50	FIMMDA
1 Year corporate Bond	6.85-6.90	FTRAC
3 Year corporate Bond	6.80-6.95	FTRAC
5 year corporate bond	7.22-7.28	FTRAC
5 Year G-Sec	6.29	Bloomberg
10 Year G-Sec	6.52	Bloomberg
30 Year G-Sec*	7.07	Bloomberg
REC/PFC-3 year	6.80-6.95	FTRAC
REC/PFC-5 year	7.22-7.28	FTRAC



The yield ranges mentioned above are indicative and may change to any direction based on market movement.

#### **D. WHERE WILL THE SCHEME INVEST?**

**S.O.15**

The below list is only indicative and the Scheme may also invest in other equity, debt or money market instruments including derivatives as the scheme is permitted to invest in and permitted by SEBI from time and time. The securities / instruments mentioned below and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated, unrated and of any maturity. The securities may be acquired through initial public offering (IPOs), Qualified Institutional Placement (QIP), secondary market, private placement, rights offers, negotiated deals and placements of similar type. Further, investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency. Investment in unrated debt instruments shall be subject to complying with the provisions of the Regulations and within the limit as specified in Schedule VII to the Regulations.

For applicable regulatory investment limits please refer paragraph "Investment Restrictions."

The Fund Manager reserves the right to invest in such securities as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

#### **I. Equity and equity related Instruments**

The Scheme will invest predominantly in Equity and Equity related instruments of Small Cap companies. The Scheme also invests derivative instruments like stock future/options and index futures and options, warrants, convertible preference shares etc.

#### **II. Debt and Money Market instruments**

##### **a. Collateralized Borrowing and Lending Obligations (CBLO)**

Collateralized Borrowing and Lending Obligations (CBLO) is a money market instrument that enables entities to borrow and lend against sovereign collateral security. The maturity ranges from 1 day to 90 days and can also be made available up to 1 year. Central Government securities including Treasury Bills are eligible securities that can be used as collateral for borrowing through CBLO.

##### **b. Reverse Repo**

Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same security at a mutually decided future date and price. The transaction results in collateralized borrowing or lending of funds. The scheme shall enter into repo and reverse repo agreement in government securities as per the guidelines and regulations applicable to such transactions. The scheme shall not participate in repos (including reverse repos) in corporate debt securities.

**c. Certificate of Deposit (CD) of scheduled commercial banks and development financial Institutions**

Certificate of Deposit (CD) is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to mobilize bulk deposits from the market at competitive interest rates. The maturity period of CDs issued by scheduled commercial banks is between 7 days to one year, whereas, in case of FIs, maturity is one year to 3 years from the date of issue.

**d. Commercial Paper (CP)**

Commercial Paper (CP) is an unsecured money market instrument issued in the form of a promissory note, generally issued by the corporate, primary dealers and All India Financial Institutions as an alternative source of short term borrowings to fund their operations. CP is traded in secondary market and can be freely bought and sold before maturity. CP can be issued for maturities between a minimum of 15 days and a maximum up to one year from the date of issue.

**e. Treasury bill (T-Bill)**

Treasury Bills (T-Bills) are instruments of short term borrowing issued by the Government of India or State Governments to meet their short term borrowing requirements. T Bills are promissory notes issued at a discount and for a fixed period. T-Bills are issued for maturities of 91 days, 182 days and 364 days.

**f. Securities created and issued by the Central and State Governments**

Securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). State Government securities (popularly known as State Development Loans or SDLs) are issued by the respective State Government in co-ordination with the RBI.

**g. Non convertible debentures and bonds**

Non convertible debentures as well as bonds are securities issued by companies /Institutions promoted/ owned by the Central or State Governments and statutory bodies which may or may not carry a Central/State Government guarantee, Public and private sector banks, all India Financial Institutions and Private Sector Companies. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long term fund requirements. The Scheme may also invest in the non convertible part of convertible debt securities.

**h. Floating rate debt instruments**

Floating rate debt instruments are instruments issued by Central / state governments, Corporates, PSUs, etc. with interest rates that are reset periodically.

**i. Floating rate debt instruments**

Floating rate debt instruments are instruments issued by Central / state governments, Corporates, PSUs, etc. with interest rates that are reset periodically.

**j. Short Term Deposits**

Pending deployment of funds as per the investment objective of the Scheme, the Funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits specified by SEBI.

**k. Equity Derivatives**

The Scheme may take exposure to derivative instruments for such purposes as may be permitted under the Regulations including hedging and portfolio balancing. The Scheme's exposure to derivative shall be in accordance with the guidelines and limits stipulated under SEBI circular DNP/Cir- 29/2005 dated September 14, 2005, SEBI Circular DNP/Cir-30/2006 dated January 20, 2006 and DNP/Cir-31/2006 dated September 22, 2006 and SEBI Circular Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010.

### **Position Limit**

a. The position limits for the Mutual Fund and the schemes of the Mutual Fund shall be as under:

**i. Mutual Fund Position limits in equity index option contracts:**

The Mutual Fund's position limits in equity index option contracts shall be higher of:

- o Rs.500 Crore, or
- o 15% of the total open interest in the market in equity index option contracts.

This limit would be applicable on open positions in all option contracts on a particular underlying index.

**ii. Mutual Fund Position limits in equity index future contracts:**

The Mutual Fund's position limits in equity index futures contracts shall be higher of:

- o Rs.500 Crore, or
- o 15% of the total open interest in the market in equity index futures contracts.

This limit would be applicable on open positions in all futures contracts on a particular underlying index.

**iii. Additional position limit for hedging**

In addition to the position limits at point (i) and (ii) above, the Mutual Fund may take exposure in equity index derivatives subject to the following limits:

1. Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Mutual Fund's holding of stocks.
2. Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Mutual Fund's holding of cash, government securities, T-Bills and similar instruments.

**iv. Position limit for Mutual Funds for stock based derivative contracts**

The Mutual Fund's position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts, will be as provided below:-

- o For stocks having applicable market-wise position limit (MWPL) of Rs. 500 Crores or more, the combined futures and options position limit shall be 20% of applicable MWPL or Rs. 300 Crores, whichever is lower and within which stock futures position cannot exceed 10% of applicable MWPL or Rs. 150 Crores, whichever is lower.
- o For stocks having applicable market-wise position limit (MWPL) less than Rs. 500 Crores, the combined futures and options position limit would be 20% of applicable MWPL and futures position cannot exceed 20% of applicable MWPL or Rs. 50 crores whichever is lower.

#### **v. Position limit for each scheme of a Mutual Fund**

The scheme-wise position limit / disclosure requirements shall be –

For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a mutual fund shall not exceed the higher of:

- 1% of the free float market capitalization (in terms of number of shares), or
- 5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts).

These position limits shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.

For index based contracts, the Mutual Fund shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

#### **Exposure limits for the Scheme:**

In accordance with SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010; the following exposure limits for investment in derivatives will be applicable to the Scheme:

1. The cumulative gross exposure through equity, debt and derivative positions shall not exceed 100% of the net assets of the Scheme.
2. The Scheme shall not write options or purchase instruments with embedded written options.
3. The total exposure related to option premium paid shall not exceed 20% of the net assets of the Scheme.
4. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.
5. Exposure due to hedging positions shall not be included in the above mentioned limits subject to the following:
  - a. Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
  - b. Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall be added and treated under limits mentioned in point 1 above.
  - c. Any derivative instrument used to hedge shall have the same underlying security as the existing position being hedged.
  - d. The quantity of underlying associated with the derivative position taken for hedging purposes shall not exceed the quantity of the existing position against which hedge has been taken.
6. The Scheme may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions shall have to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases shall not exceed the value of respective

existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions shall not exceed 10% of the net assets of the scheme.

7. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated as exposure for the limit mentioned in point 1 above.

**Definition of Exposure in case of Derivative Positions**

8. Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

<b>Position</b>	<b>Exposure</b>
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option bought	Option Premium Paid * Lot Size * Number of Contracts.

**I. Securitized Debt**

Securitized Debt such as Mortgage Backed Securities (“MBS”) or Asset Backed Securities (“ABS”) is a financial instrument (bond) whose interest and principal payments are backed by an underlying cash flow from another asset. Asset Securitization is a process whereby commercial or consumer credits are packaged and sold in the form of financial instruments. A typical process of asset securitization involves sale of specific receivables to a Special Purpose Vehicle (SPV) set up in the form of a trust or a company.

The SPV in turn issues financial instruments (promissory notes, participation certificates or other debt instruments) also referred to as "Securitized Debt" to the investors evidencing the beneficial ownership of the investors in the receivables. The financial instruments are rated by an independent credit rating agency.

On the recommendation of the credit rating agency, additional credit support is provided in order that the instrument may receive the desired level of rating. Typically the servicing of the receivables is continued by the seller. Cash flows as and when they are received are passed onto the investors. Features of securitization transactions include:

- Absolute and Legal true sale of assets to an SPV (with defined purposes and activities) in trust for the investors
- Reliance by the investors on the performance of the assets for repayment - rather than the credit of their Originator (the seller) or the Issuer (the SPV)
- Remoteness from the Originator
- Support for timely payments, inter-alia, in the form of suitable credit enhancements.
- Securitized debt paper usually achieves a high investment grade credit rating.
- There is a diversification of economic risks as credit risk is spread over a diversified group of obligors.

The different classes of underlying assets may include receivables under Auto loans, Consumer loans, Mortgage loans, Corporate Loans etc. For details of risk factors relating to investment in Securitized Debt, prospective investors are advised to refer to Scheme Specific Risk Factors.

#### Scheme specific outlook to Securitized debt instruments

How the risk profile of securitized debt fits into the risk appetite of the scheme: Securitized Debt is a financial instrument (bond) whose interest and principal payments are backed by an underlying cash flow from another asset. In line with the investment strategy outlined for the IDBI MF Scheme(s), the Fund Manager will pursue investment opportunities in the debt segment including Securitized Debt that will enable the Scheme to generate regular income without compromising on the risk profile of the Scheme(s). The Fund Manager will actively manage risks arising from investments in debt instruments such as credit risk, reinvestment risk (arises from prepayment risk in securitized debt), interest rate risk, concentration risk and liquidity risk. These risks will be mitigated by continuous evaluation of the market fundamentals, macro-economic environment and credit environment and periodically aligning the scheme duration and credit exposures including Securitized Debt investments in the line with market condition and future expectations. Investment in Securitized Debt shall not exceed 10% of the net assets of the Scheme.

Policy relating to originators based on nature of originator, track record, NPAs, losses in earlier securitized debt, etc: The scheme will invest in instruments of the originator only if the originator has an investment grade rating. Over and above the credit rating assigned by credit rating agencies to the originator, the Asset Management Company, on need basis may conduct an additional evaluation to determine previous track record in origination and performance of existing asset pools. Such review may also include the originator's lending & credit appraisal systems, credit enhancement provisions, seasoning policy of the originator, NPAs and securitized debt issuances in the last three financial years. The ability to pay for an originator may be judged via internal credit appraisal process and on the basis of its rating.

The AMC has a top down research process which evaluates business risk of an originator in context of the general outlook for the economy, current status and outlook of a specific industries and finally risks specific to an individual company or business group. In addition a detailed review and assessment of rating rationale is done including interactions with the company as well as agency.

The following evaluation parameters are used to assess originator:

- Default track record/ frequent alteration of redemption conditions / covenants
- Proportion of reschedulement of underlying assets of the pool
- Higher proportion of overdue assets of the pool
- Reputation in market

For single loan PTC, in addition to the above evaluations (where ever applicable) the credit evaluation of the underlying corporate is carried out as with any other debt instruments.

Risk mitigation strategies for investments with each kind of originator: The originators are to be classified on the basis of Size and reach of the originator, Size and reach of the originator, Collection process, infrastructure and follow-up mechanism, quality of MIS and the credit enhancement offered.

The level of diversification with respect to the underlying assets, and risk mitigation measures for less diversified investments:

Framework that will be applied while evaluating investment decision relating to a pool securitization transaction:

Characteristics/Type of Pool	Mortgage Loan	Commercial Vehicle and Construction Equipment	CAR	2 wheelers	Micro Finance Pools	Personal Loans	Single Sell Downs	Others
Approximate Average maturity (in Months)	9 years	18 months	12 months	10 months	12 months	10 months	NA	NA
Collateral margin (including cash ,guarantees, excess interest spread , subordinate tranche)	10-20%	10%-20%	5%-15%	15-20%	10-30%	20-30%	NA	NA
Average Loan to Value Ratio	90%	90%	90%	90%	NA	NA	NA	NA
Average seasoning of the Pool	6-8 months	2-3 months	2-3 months	2-3 months	1-2 months	2-3 months	NA	NA
Maximum single exposure range	Rs 2-2.5 Crores	Rs 40-60 lakhs	Rs 25-30 lakhs	Rs 0.75-0.95 lakhs	Rs 0.20-0.25 lakhs	Rs 10-25 lakhs	NA	NA
Average single exposure range %	1-1.5%	1.50-2%	1.50-2%	1.50-2%	0.05-0.10%-	1.50-2%	NA	NA

The above table is prepared after considering the risk mitigating measures such as Size of the loan, Average original maturity of the pool, Average seasoning of the pool, Loan to Value Ratio, Geographical Distribution and Structure of the pool.

Default rate distribution & credit enhancement facility are considered as relevant parameters for short listing the originator.

Minimum retention period of the debt by originator prior to securitization:

In order to ensure due diligence by the originator, we will invest in securitized debts of originators who are satisfying the following minimum retention period criteria prior to securitization.

The minimum holding period by the originator would be nine months, in the case of loans with periodic repayment schedules up to 24 months. In the case of loans with repayment schedules more than 24 months, the minimum retention period shall be 12 months. The period of retention will be applicable from the date of full reimbursement of loans for the specified activity/ date of acquisition of asset by the borrower/date of completion of project or date of first installment of interest/principal/EMI whichever is later. The AMC reserves the right to modify the policy regarding minimum retention period subject to the change in the policy of RBI or other regulatory authorities in this regard or on the basis of internal assessment.

**Minimum retention percentage by originator of debts to be securitized:**

The minimum owned fund shall be an amount not less than 15% of the total financial assets acquired or to be acquired by the Securitization Company or Reconstruction Company on an aggregate basis or Rs.100 crore whichever is lower, irrespective of whether the assets are transferred to a trust set up for the purpose of securitization or not. Further the Securitization Company or Reconstruction Company should continue to hold this owned fund level until the realization of the assets and redemption of security receipts issued against such assets. Further the Securitization Company or

Reconstruction Company shall invest in the Security Receipts issued by the trust set up for the purpose of securitization, an amount not less than 5% of the book value of the loan under each scheme if the loan is with original maturity of 24 months or less and 10% of the book value of the loan if the loan is with original maturity of above 24 months. The AMC reserves the right to modify the policy regarding minimum retention percentage subject to the change in the policy of RBI or other regulatory authorities in this regard or on the basis of internal assessment.

**The mechanism to tackle conflict of interest when the mutual fund invests in securitized debt of an originator and the originator in turn makes investments in that particular scheme of the fund:**

If an originator of any securitized debt instruments invests in the scheme of the mutual fund, all investments made by the scheme in the securitized debt instruments including investments made prior to the investment by the originator in the scheme will be placed before the trustees along with bimonthly CTR for their review. The Fund will adhere to any advice of the Trustees in this regard.

**The resources and mechanism of individual risk assessment with the AMC for monitoring investment in securitized debt:**

The Fixed Income team will adopt a combination of top-down and bottom-up credit research to evaluate investment opportunities in the securitized debt segment. As a first level of risk mitigation, investments in securitized debt will only be in investment grade papers and the exposure to securitized debt will be well diversified across originators as well as underlying asset classes. While the in-house credit research will conduct a rigorous research into the sector/industry and issuers on a general basis regardless of the type of instrument (CP, NCD, Securitized Debt etc), a detailed credit evaluation of a specific originator or securitized debt issuance will be carried out on a need-to basis depending on the assessment of the investment team.



## E. WHAT ARE THE INVESTMENT STRATEGIES?

### i. **Investment Strategy**

S. O. 7

The scheme seeks to achieve its investment objective by predominantly investing in equity /equity related instruments of small cap companies as well a small portion in equity and equity related instruments of other than small cap companies. The investment strategy of the Scheme would be geared towards constructing a well diversified portfolio of companies from the small cap universe.

Small Cap Companies, for the purpose of this Scheme, is defined as those companies that are either constituents of Nifty Smallcap 250 Index (Benchmark) or a company, whose market capitalization at the time of investment is lower than or equal to the highest market cap stock in the Nifty Smallcap 250 Index.

The Scheme may also invest in Initial Public Offerings (IPOs) of those companies whose market capitalization on listing, would be estimated to meet the above mentioned criteria and would be in line with the above definition of small Cap companies.

The investment team will adopt a combination of top-down and bottom-up approaches for portfolio construction and the investment philosophy will focus on growth at reasonable prices (price at entry is an important determinant for inclusion in portfolio). Any stock which will eventually form a part of the portfolio will be analyzed by the in-house equity research team for its investments merits and fundamentals – competitive position, earnings growth, management quality, promoter track record, future plans, valuation corporate governance, sustainable cash flows etc – and will be monitored on an ongoing basis also. In addition to in-house research, external research such as newspapers, database, magazines etc may be used as an additional source of information.

The returns would be commensurate with the levels of risk taken in the portfolio and the portfolio would be structured to incorporate reasonable liquidity by the use of cash and cash equivalents.

### ii. **Strategies for investment in derivatives**

#### **Concepts and examples of permitted derivative exposure and instruments**

The strategies and illustrations provided below are only for the purpose of understanding the concept and uses of derivative instruments.

The Scheme may use either Index based derivatives and/or their constituent based derivatives for the purpose of hedging and balancing. The Scheme may specifically use Stock futures as an alternative to investing in particular stocks that form a part of the index where either the liquidity is low or the impact cost is high in the cash market.

#### i. **Index Futures**

Index Futures maybe used by the Fund to hedge against market downturns (shorting the index) or position the Fund to benefit from a bullish outlook on the market by going long on these future contracts.

##### o **Buy Index Futures**

The fund, from time to time may buy index futures to position the fund for a market uptrend. e.g.: The Fund can buy Index futures contracts at the index level of 4800. Suppose, at expiration, markets are at 5100 levels, the fund is net positive in this trade, which translates into a rupee profit of Rs. 15,000 per

contract (Rs. 300 \* 50) where 50 denotes the multiplier/market lot. The flip side is that if Index declines to 4500, the Fund will be exposed to a loss of Rs15, 000 per contract.

- **Sell Index Futures**

The Fund, will sell index futures to hedge the portfolio against expected market downturn. e.g.: The Fund can contract to sell Index futures at 4800. Suppose, at expiry, markets are at 4500, the fund books a profit of Rs. 15,000 per contract. This potential gain can hedge against market downturns which erode the portfolio. However the Fund will be exposed to losses if Index rises above 4800.

## ii. **Index Options**

Index options offers the Fund the opportunity to either capitalize on an expected market move or to protect holdings in the underlying instruments. The underlying in the case of Index options are indices.

- **Buy Call**

The fund, to benefit from anticipated uptrend in broad markets, from time to time can buy call options. A long call option will give the Fund the option but not the obligation to buy the Index at the strike price. Stop loss is not defined and will be monitored by the investment team.

e.g.: The fund is long a call option to buy the Index at 4800. If the Index at expiration of the option is at 4500, the option will expire worthless and the loss will be limited to the premium paid on the contract. But if the Index is above 4800 (say 5100), the Fund can exercise the option to buy the Index at 4800.

- **Buy Put**

The Fund may buy index put options to hedge existing portfolios. The put option will give the Fund the flexibility to sell the portfolio at the strike price if the index falls below the strike price. The Fund will have to pay a premium to the option writer to buy this put option. There is no defined stop loss as the same will be monitored by the investment team.

e.g.: For instance, the fund could buy a put option on the Index at 5100 levels. It will profit if Index slides down to 4800 levels. This will offset the decline in actual portfolio which has slid down by 300pts.

## iii. **Stock Futures**

- **Buy Stock Futures**

The Fund can buy stock futures to realize a positive outlook on the stock or to rebalance sector positions. There will be no defined stop loss given the high volatility and the same will be monitored by the investment team.

e.g.: Suppose the Fund contracts to buy stock futures in ABC Company at Rs.2500 and at time of expiry, ABC Company trades at Rs. 3000, the Fund realizes a profit of Rs. 500. This is an additional gain for its positive outlook on the stock and an added edge to balance its sector position, if need be. However, if ABC Company falls to Rs. 2000, then there is a loss to the fund.

## iv. **Stock Options**

- **Buy Call**

To capitalize positive view on a stock or to rebalance sector positions, the Fund may buy call options on the stock against the payment of a premium. Buying a call option provides the Fund the option but not the obligation to buy the stock at the strike price. There will be no defined stop loss and the same shall be monitored by the investment team.

e.g.: If the fund has a positive view on ABC Company, it will buy a call option on the stock with a strike price of Rs. 2500. If the stock increases to Rs. 3000, the fund can exercise the call option and realize a profit of Rs. 500. In case the stock declines to below Rs. 2500, then the option will expire worthless and the Fund will lose the option premium paid to the option writer.

- **Buy Put**

To implement a negative view on the stock or to hedge against downside in an existing stock holding or to rebalance sector positions, the Fund may purchase stock put options against payment of premium. This gives the option but not the obligation to the Fund to sell the stock if stock prices falls below the strike price.

e.g.: If the Fund has a negative view (price expected to fall over the tenor of the option) on ABC Company, it can buy a put option with a strike price of Rs. 2500. If the stock declines to Rs. 2000, the option is “in-the-money”. The Fund can exercise the option and realize a profit of Rs. 500. However, if the stock price increases beyond Rs. 2500, then the option expires worthless and the Fund will lose the option premium.

### **iii. Portfolio Turnover**

Portfolio Turnover is defined as the lower of the value of purchases or sales as a percentage of the average corpus of the Scheme during a specified period of time.

Due to the inherent nature of the Scheme, it is expected that there could be regular subscriptions and redemptions on an ongoing basis which will require purchase and sale of securities at the portfolio level.

Further, trading opportunities may present themselves from time to time. These trading opportunities may be due to events in the equity markets, opportunities due to perceived valuation mismatches or any other factors where in the opinion of the fund manager there is an opportunity to enhance the total return of the portfolio. In view of the above, it will difficult to provide an estimate/range with a reasonable measure of accuracy for the anticipated portfolio turnover in the Scheme, but it will be the endeavour of the fund manager to maintain a optimal portfolio turnover rate commensurate with the investment objective of the scheme and purchase/ redemption transactions on an ongoing basis in the scheme.

### **iv. Risk Control**

The Mutual Fund has built adequate internal risk management controls and safeguards to ensure that the Scheme is managed in line with the defined investment objectives and in compliance with SEBI (MF) Regulations with respect to issuer exposures and limits. As a primary measure of risk control, the portfolio will be adequately diversified.

The AMC will monitor the overall economic environment, track company specific news, financial performance and liquidity on a regular basis and the outlook will be integrated into the risk control and monitoring of the Scheme. The AMC will regularly monitor the performance of the Scheme and review the performance against the benchmark index and peer group.

## **F. FUNDAMENTAL ATTRIBUTES**

S.O.8

The following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

### **(i) Type of the scheme**

An open-ended equity scheme

### **(ii) Investment Objective**

#### **Main Objective**

The objective of the scheme is to provide investors with the opportunities for long-term capital appreciation by investing predominantly in Equity and Equity related instruments of Small Cap Companies. However there can be no assurance that the investment objective under the Scheme will be realized.

#### **Investment pattern**

The indicative asset allocation pattern with minimum and maximum limits for instruments is detailed in the section under asset allocation pattern. The Fund Manager, reserves the right to alter the asset allocation for a short term period on defensive considerations.

### **(iii) Terms of Issue**

#### **a. Liquidity provisions such as listing, repurchase, redemption.**

Being an open-ended scheme, the Scheme offers Units for Purchase and Repurchase at NAV related prices on all Business Days on an ongoing basis. The Mutual Fund will endeavor to dispatch the redemption proceeds not later than 10 business days from the date of acceptance of a valid redemption request. In case the redemption proceeds are not dispatched within 10 business days of the date of receipt of valid redemption request, the AMC will pay interest @ 15% p.a.

#### **b. Aggregate fees and expenses charged to the scheme.**

The aggregate fee and expenses charged to the Scheme will be in line with the limits defined under Regulation 52 of SEBI (MF) Regulations. The aggregate fee and expenses to be charged to the Scheme is detailed in Section IV of this document.

#### **c. Any safety net or guarantee provided.**

The Scheme does not provide any safety net or guarantee nor does it provide any assurance regarding the realization of the investment objective of the scheme or in respect of declaration of dividend.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) there under or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) there under and affect the interests of Unit holders is carried out unless:

- i. A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in

a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and

- ii. The Unitholders are given an option to exit within 30 days at the prevailing Net Asset Value without any exit load.

S.O.9

**G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?**

The Scheme will benchmark its performance to Nifty Smallcap 250 Index

The Scheme will primarily invest in Equity and equity related instruments of small cap companies. The composition of Nifty Smallcap 250 Index broadly represents the Scheme's investment universe and therefore it would be an ideal benchmark for the scheme and is most suitable for performance comparison. The objective of this Index is to capture the movement of Smallcap segment of the market. This index intends to measure the performance of small market capitalisation companies.

The Trustee reserves the right to change the benchmark for the evaluation of the performance of the Scheme from time to time, keeping in mind the investment objective of the Scheme and the appropriateness of the benchmark, subject to the Regulations and other prevalent guidelines.

S.O.10

**H. WHO MANAGES THE SCHEME?**

Name	Scheme Management Tenure	Age	Designation	Qualification	Schemes under Management	Experience
V. Balasubramanian	This is a New Fund Offer	58	Head-Equity & Fund Manager	M.Com., CAIIB	IDBI Equity Advantage Fund (previously known as IDBI Tax Saving Fund)  IDBI Diversified Equity Fund  IDBI Prudence Fund (Equity portion) IDBI Midcap Fund	Mr. V. Balasubramanian has over 35 years of work experience of which 16 years have been in the Mutual Fund Industry and 8 years in Treasury of a nationalized bank. He has rich experience as a Fund Manager in Mutual Fund industry and earlier as a Dealer in Bank Treasury and Mutual Fund. He also has experience in Fund Accounting and Software Development for fund accounting. Prior to joining IDBI Mutual Fund, he was a Senior Manager of the Treasury branch of Indian Bank.

## I. WHAT ARE THE INVESTMENT RESTRICTIONS?

S.O.11

### i. Investment restrictions

Investment restrictions as contained in the Seventh Schedule to SEBI (Mutual Funds) Regulations, 1996 and applicable to the Scheme is provided below –

1. The scheme shall not invest more than 10% of its NAV in the equity shares or equity related instruments of any company. This limit is on net equity position after adjusting short position in derivatives.
2. The scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 12% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of asset management company:

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and collateralized borrowing and lending obligations:

Provided further that investment within such limit can be made in mortgaged backed securitized debt which is rated not below investment grade by a credit rating agency registered with SEBI (Scheme does not invest in securitized debt)

3. Transfers of investments from one scheme to another scheme in the same mutual fund shall be allowed only if,—
  - (a) Such transfers are done at the prevailing market price for quoted instruments on spot basis. In the absence of a traded price, price derived from the last valuation yield shall be used.  
[Explanation.—“Spot basis” shall have same meaning as specified by stock exchange for spot transactions;]
  - (b) The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
4. The scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund:
5. No mutual fund under all its schemes should own more than ten per cent of any company's paid up capital carrying voting rights.
6. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

Provided that the Mutual Fund may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by the Board.

Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by the Board.

7. The Mutual Fund shall get the securities purchased or transferred in the name of the Mutual Fund on account of the concerned scheme, wherever investments are intended to be of long-term nature.
8. Pending deployment of funds of a scheme in terms of investment objectives of the scheme, the Mutual Fund may invest them in short term deposits of schedule commercial banks, subject to such Guidelines as may be specified by the Board.

The Scheme(s) shall abide by the following guidelines for parking of funds in short term deposits:

- i. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
- ii. Such short-term deposits shall be held in the name of the Scheme.
- iii. The Scheme(s) shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
- iv. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- v. The Scheme(s) shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- vi. The Scheme(s) shall not park funds in short-term deposit of a bank, which has invested in the Scheme.

The aforesaid limits shall not be applicable to term deposits placed as margins for trading in cash and derivatives market.

9. The Scheme shall not make any investment in,—

- (a) Any unlisted security of an associate or group company of the sponsor; or
- (b) Any security issued by way of private placement by an associate or group company of the sponsor; or
- (c) The listed securities of group companies of the sponsor which is in excess of 25% of the net assets.

10. The Scheme shall not make any investment in any fund of funds scheme.

11. The scheme shall not invest more than 5% of its NAV in the unlisted equity shares or equity related instruments.

12. Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments as specified under Clause 1 and 1 A of Seventh Schedule to the Regulations.

13. All Investments in derivative instruments shall be subject to the limits mentioned in SEBI circular ref. Cir IMD/DF/11/2010 dated August 18, 2010, September 22, 2006, January 20, 2006 and any other applicable regulations/guidelines issued by SEBI from time to time.

14. The mutual fund shall not advance any loans for any purpose.

15. The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of redemption of Units or payment of interest and dividend to the Unit holders.  
Provided that the Mutual Fund shall not borrow more than 20% of the net assets of the Scheme and the duration of such borrowing shall not exceed a period of 6 (six) months.

**ii. Investments in other schemes**

According to the Clause 4 of Schedule 7 read with Regulation 44(1), of the SEBI (MF) Regulations, 1996: "A scheme may invest in another scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investments made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund."

**iii. AMC's investments in the Scheme**

**S.O. 1**

The AMC shall invest in the scheme, not less than one percent of the amount which would be raised in the new fund offer or fifty lakhs rupees, whichever is less, in the growth option of the Scheme and such investment shall not be redeemed unless the scheme is wound up. Besides the aforementioned requirement, the AMC may also invest in the scheme, such amount, as they deem appropriate. But the AMC shall not be entitled to charge any management fees on its investments in the scheme. Further, investments by the AMC will also be in accordance with Regulation 25(17) of the SEBI (MF) Regulations, 1996 which states that:

"The asset management company shall not invest in any of its schemes unless full disclosure of its intention to invest has been made in the offer document, provided that the asset management company shall not be entitled to charge any fees on its investment in the scheme."

The AMC may alter these above stated restrictions from time to time to the extent the SEBI (MF) Regulations change, so as to permit the Scheme(s) to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective. The Trustee may from time to time alter these restrictions in conformity with the SEBI (MF) Regulations. All investment restrictions shall be applicable at the time of making investment.

**J. HOW HAS THE SCHEME PERFORMED?**

IDBI Small Cap Fund is a new scheme and does not have any performance track record

**K. SCHEME RELATED DISCLOSURE**

SEBI vide its Circular SEBI/HO/IMD/DF2/CIR/P/2016/42 dated 18th March 2016, has stipulated to disclose Top 10 holdings by Issuer, Fund Allocation towards various Sectors, Portfolio Turnover Ratio and the Aggregate Investment in the Scheme by AMC's Board of Directors, Concerned scheme's Fund Manager(s) and other Key Managerial Personnel.

However as this is a new fund offer, such disclosures are not applicable currently.

On an ongoing basis, Investor may visit [www.idbimutual.co.in](http://www.idbimutual.co.in) / downloads / Fund Portfolio for latest monthly portfolio of the scheme.



### III. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

#### A. NEW FUND OFFER (NFO)

<p>New Fund Offer Period</p> <p>This is the period during which a new scheme sells its units to the investors.</p>	<p>NFO opens on: _____</p> <p>NFO closes on: _____</p> <p>The AMC/Trustee reserves the right to close the NFO of the Scheme before the above mentioned date.</p> <p>The AMC/Trustee reserves the right to extend the closing date of the New Fund Offer Period, subject to the condition that the New Fund Offer shall not be kept open for more than 15 days</p>
<p>New Fund Offer Price</p> <p>This is the price per unit that the investors have to pay to invest during the NFO.</p>	<p>Offer for units for Rs. 10 each</p>
<p>Minimum Amount for Application in the NFO</p>	<p><b>New Purchase –</b> Minimum Rs. 5000 and in multiples of Re. 1 thereafter</p> <p><b>Additional purchase –</b> Minimum Rs. 1000 and in multiples of Re. 1 thereafter</p> <p><b>Systematic Investment Plan (SIP)</b> <b>Monthly option</b> - Minimum Rs. 500 per month for a minimum period of 12 months or Rs. 1000 per month for a minimum period of 6 months.</p> <p><b>Quarterly option</b> - Minimum Rs. 1500 per quarter for a minimum period of 4 quarters.</p> <p>Investments above the minimum amount mentioned, shall be made in multiples of Re. 1 for all SIP irrespective of frequency of SIP or the Option.</p> <p>If investors apply for subscription of units under both Options (Growth Option and Dividend Option) in both Plans, the minimum subscription limits for new purchases/additional purchases/SIP will apply to each Option.</p> <p>The AMC reserves the discretion to accept subscriptions less than the minimum subscription amounts detailed above. The AMC also reserves the discretion to change the minimum amounts for various subscription related transactions (new/additional purchase, SIP) at a future date.</p>

<p><b>Minimum Target amount</b></p> <p>This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 6 weeks, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of six weeks from the date of closure of the subscription period.</p>	<p>The Fund seeks to collect a minimum subscription amount of Rs. 10 Crores [Rupees Ten Crores only] in the New Fund Offer of the Scheme.</p>
<p><b>Maximum Amount to be raised (if any)</b></p> <p>This is the maximum amount which can be collected during the NFO period, as decided by the AMC.</p>	<p>There is no upper limit on the total amount that may be collected. After the minimum subscription amount has been collected, allotment will be made to all valid applications.</p>
<p><b>Switch-in transactions during NFO</b></p>	<p>Valid applications for 'switch-in' transaction in the Scheme shall be treated as applications for subscriptions. Switch-In requests from other scheme(s) of the IDBI Mutual Fund will be accepted till the closure of NFO period, subject to the funds available in the switch-in Scheme on the date of allotment.</p>
<p><b>Plans/Options offered</b></p>	<p>The Scheme offers the following Plans for investment-</p> <ul style="list-style-type: none"> <li>• Regular Plan</li> <li>• Direct Plan</li> </ul> <p>As per SEBI circular no CIR/IMD/DF/21/2012 dated September 13, 2012, a separate plan (Direct Plan) is provided to the investors for direct investments, i.e., investments not routed through a distributor.</p> <p>The Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc., and no commission shall be paid from such plan. The Scheme shall declare a separate NAV for all sub-options under both direct and regular plan.</p> <p>The Regular and the Direct Plan will be maintained under a common portfolio.</p> <p>In case where investors do not opt for a particular plan at the time of investment and the application is not routed through a distributor, Direct plan shall be considered as the default plan.</p> <p>The default Plan (Direct Plan/Regular Plan) under various scenarios, shall be as below</p>

Scenario	Broker Code as per application form	Plan as per application form	Default Plan to be captured
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not Mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan
8	Mentioned	Not Mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes (broker code) mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

Within each Plan there are two options –

- a) Dividend option and
- b) Growth option

The Growth option will not declare any dividends.

In cases where investors do not opt for a particular Option at the time of investment, the default Option will be the Growth Option.

Investors can opt for any one of following modes of

	<p>dividend –</p> <ul style="list-style-type: none"> <li>a) Dividend Payout</li> <li>b) Dividend Reinvestment and</li> <li>c) Dividend Sweep.</li> </ul> <p>In cases, where investors have not specified the mode of dividend i.e. payout, reinvestment, dividend sweep, the default mode will be reinvestment.</p> <p>If the dividend amount is less than Rs. 100/-, the entire dividend amount shall be compulsorily reinvested and no dividend payout will be made.</p> <p>All unit holders in the dividend option of the scheme can transfer their dividend to any open ended schemes (as and when made available for subscription) of IDBI Mutual Fund. Minimum dividend in the scheme required to avail Dividend Sweep (DSP) is Rs.1000/-. If an Investor has opted for DSP and amount is less than Rs.1000, the dividend amount will be reinvested and no sweep will be made.</p> <p>If investors apply for subscription of units under any Plans / Options, the minimum subscription limits for new purchases/additional purchases/SIP will apply to each Plan / Option.</p> <p>Please note that IDBI Small Cap Fund does not assure any dividend under any sub-options in the Dividend option. Declaration of dividend is subject to the availability of distributable surplus, if any, in the scheme and at the discretion of the AMC and Trustee Company.</p>
Dividend Policy	<p>The Dividend Policy for the scheme will be in line with the guidelines laid down by SEBI through its circular SEBI/IMD/CIR No.1 /64057 /06 dated April 4, 2006, the procedure for which will be as follows –</p> <ul style="list-style-type: none"> <li>a. Quantum of dividend and the record date shall be fixed by the trustees in their meeting. Dividend so decided shall be paid, subject to availability of distributable surplus and at the discretion of the AMC.</li> <li>b. Record date shall be the date which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of unit holders for receiving dividends. Further, the NAV shall be adjusted to the extent of dividend distribution and</li> </ul>

	<p>statutory levy, if any, at the close of business hours on record date.</p> <p>c. Within one calendar day of the decision by the trustees, AMC shall issue notice to the public communicating the decision including the record date. The record date shall be 5 calendar days from the issue of notice.</p> <p>d. Such notice shall be given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the mutual fund is situated.</p> <p>e. The notice shall, in font size 10, bold, categorically state that pursuant to payment of dividend, the NAV of the scheme would fall to the extent of payout and statutory levy (if applicable).</p> <p>f. Before the issue of such notice, no communication indicating the probable date of dividend declaration in any manner whatsoever may be issued by any mutual fund or distributors of its products.</p> <p>The requirement of giving notice shall not be applicable for Dividend options having frequency of dividend distribution from daily up to monthly dividend. There is no assurance or guarantee to the Unit holders as to the rate of Dividend nor that will the Dividend be paid regularly.</p>
Allotment	For all valid applications received by the Mutual Fund on or before the date of closure of the NFO of the scheme, full allotment will be made. Allotment of units and mailing of Statement of Accounts will be completed within 5 business days from the date of closure of the NFO.
Refund	If application is rejected, full amount will be refunded within 5 working days of closure of NFO. If refunded later than 5 working days, interest at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum) for delay period will be paid and charged to AMC
<p>Who can invest</p> <p>This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.</p>	<ol style="list-style-type: none"> <li>1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis;</li> <li>2. Hindu Undivided Family (HUF) through Karta;</li> <li>3. Minor through parent / legal guardian;</li> <li>4. Partnership Firms;</li> <li>5. Proprietorship in the name of the sole</li> </ol>

	<p>proprietor;</p> <ol style="list-style-type: none"> <li>6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860(so long as the purchase of Unit is permitted under the respective constitutions;</li> <li>7. Banks (including Co-operative Banks and Regional Rural Banks), Insurance Companies and Financial Institutions;</li> <li>8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorized to invest in mutual fund schemes under their trust deeds;</li> <li>9. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non-repatriation basis;</li> <li>10. Foreign Portfolio Investors (FPIs)/ Foreign Institutional Investors (FIIs) and their subaccounts registered with SEBI on repatriation basis;</li> <li>11. Army, Air Force, Navy and other para-military units and bodies created by such institutions;</li> <li>12. Scientific and Industrial Research Organizations;</li> <li>13. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI</li> <li>14. Provident/ Pension/ Gratuity Fund to the extent they are permitted;</li> <li>15. Other schemes of IDBI Mutual Fund or any other Mutual Fund subject to the conditions and limits prescribed by SEBI Regulations;</li> <li>16. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme.</li> </ol> <p>The list given above is indicative and the applicable law, if any, shall supersede the list.</p> <p>Minor Unit Holder on becoming Major may inform the Registrar about attaining Majority Age and provide his specimen signature duly authenticated by his banker as well as his details of bank account and PAN (if required) to enable the Registrar to update their records and allow him to operate the Account in his own right.</p> <p><b>Note :</b></p> <ol style="list-style-type: none"> <li>1. Non Resident Indians (NRIs) and Persons of Indian Origin (PIOs) residing abroad / Foreign</li> </ol>
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	<p>Institutional Investors (FIIs) have been granted a general permission by Reserve Bank of India Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations.</p> <p>2. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarized or the relevant resolution or authority to make the application as the case may be, or duly notarized copy thereof, along with a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorized officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorizing such purchases and redemptions. Applications not complying with the above are liable to be rejected.</p> <p>3. Returned cheques are liable not to be presented again for collection, and the accompanying application forms are liable to be rejected. In case the returned cheques are presented again, the necessary charges are liable to be debited to the investor.</p> <p>4. The Trustee, reserves the right to recover from an investor any loss caused to the Schemes on account of dishonor of cheques issued by the investor for purchase of Units of this Scheme.</p> <p>5. Subject to the SEBI (MF) Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. The Trustee may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unitholders to accept such an application.</p> <p>Neither this Scheme Information Document nor the units have been registered in any foreign jurisdiction including that of the United States of America or Canada. The distribution of this Scheme</p>
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	<p>Information Document in certain jurisdictions may be restricted or subject to registration requirements and, accordingly, persons who come into possession of this Scheme Information Document are required to inform themselves about, and to observe any such restrictions. No persons receiving a copy of this Scheme Information Document or any accompanying application form in such jurisdiction may treat this Scheme Information Document or such application form as constituting an invitation to them to subscribe for units, nor should they in any event use any such application form, unless in the relevant jurisdiction such an invitation could lawfully be made to them and such application form could lawfully be used without compliance with any registration or other legal requirements. Accordingly this Scheme Information Document does not constitute an offer or solicitation by anyone in any jurisdiction in which such offer or solicitation is not lawful or in which the person making such offer or solicitation is not qualified to do so or to anyone to whom it is unlawful to make such offer or solicitation. It is the responsibility of any persons in possession of this Scheme Information Document and any persons wishing to apply for units pursuant to this Scheme Information Document to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction</p> <p>The Mutual Fund reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any.</p>
Who cannot invest	<ol style="list-style-type: none"> <li>1. Pursuant to RBI A.P. (DIR Series) Circular No. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds.</li> <li>2. Such other persons as may be specified by Mutual Fund from time to time.</li> </ol>
Where can you submit the filled up applications	<p>Applications can be made either by way of a "Regular Application or Transaction slip" along with a cheque/DD or fund transfer instruction. Only existing investors can apply through Transaction slip. The application forms for subscription / redemption / switches should be submitted at/may be sent by mail to any of the ISCs/Official Points of Acceptance whose names and addresses are available on IDBI MF's website.</p>



	<p>Cheque/DD should be drawn in the name of the Scheme and PAN of the applicant should be written in the cheque. e.g. "IDBI Small Cap Fund A/C XXXXXX (PAN)". The cheque/DD shall be crossed "A/c payee".</p> <p>In case of investors investing up to Rs.50,000 but does not have PAN or investors from the State of Sikkim, the following alternative may be followed e.g. "IDBI Small Cap Fund A/c First Investor Name"</p> <p>No Outstation Cheques or third party cheques will be accepted</p> <p>Note-</p> <p>1. Pursuant to SEBI letter OW/16541/2012 dated July 24, 2012 investment up to Rs. 50,000 per investor per financial year (including Micro SIP) shall be exempted from the requirement of PAN subject to submission of Aadhar letters issued by UIDAI, voters ID, Driving license, Government/ Defense identification card, Passport, Photo Ration Card, Photo Debit card, Employee ID card issued by companies registered with ROC, Photo identification issued by scheduled commercial and district co-operative Banks, universities or institutes under statute (like ICAI,ICWAI,ICSI),PRAN card issued by NSDL or any other photo ID card issued by Government authorities. This exemption will be applicable only to investments by individuals (but not NRI's and POIs), Minors and Sole proprietary firms. HUFs and other categories will not be eligible for such exemption. The exemption is applicable to joint holders also.</p> <p>2. Investors from Sikkim are exempted from the requirement of PAN, without any investment threshold limit. However acceptance of investments from these investors shall be subject to submission of id proof as mandated by authorities.</p> <p>Where an investor subscribes for units vide a DD issued by way of debit to his / her bank account, a proof of debit to the investor's bank account in the form of a bank manager's certificate with details of account holder's Name ,bank account number and PAN as per bank records, OR a copy of the acknowledgement from the bank, wherein the instructions to debit carry the bank account details and name of the investor as an account holder are available OR a copy of the passbook/bank statement evidencing the debit for issuance of a DD shall be provided.</p>
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	<p>If the DD is purchased against Cash, a banker's certificate for issuance of a DD against cash that also states the investor's Name, bank account number and PAN as per bank record, is a must.</p> <p>The Fund may introduce other newer methods of application which will be notified as and when introduced.</p> <p>Investors should complete the Application Form and deliver it along with a cheque/draft (i.e. in case of "Regular Application") or fund transfer instructions at any of the official points of acceptance of transactions listed below,</p> <p>(1) At the Official points of acceptance of transactions as given on the back cover of this document.</p> <p>(2) For investments through switch transactions, transaction slip with application forms can be submitted at the AMC's Investor Service Centres, R&amp;T's Investor Service Centres and branches, given in the last page.</p> <p>Exceptions to Third Party Payments:- No third party cheques will be accepted except in the following cases</p> <ul style="list-style-type: none"><li>a) Payment by Parents / Grand-Parents / Related persons on behalf of a minor (other than registered guardian) for a value not exceeding Rs. 50,000 (each purchase or each SIP installment) in consideration of natural love and affection or as gift. However this restriction will not be applicable for payment made by a guardian whose name is registered in the records of Mutual Fund in that folio.</li><li>b) Payment by an Employer on behalf of Employee under Systematic Investment Plans or lump sum / one-time subscription through Payroll deductions.</li><li>c) Custodian on behalf of an FII or a Client.</li><li>d) Payment by an AMC to an empanelled Distributor on account of commission/ incentive etc in the form of the mutual Fund units of the schemes managed by such AMC through SIP or Lumpsum / one time subscription.</li></ul>
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	<p>e) Payment by corporate to its Agent / Distributor / Dealer (similar arrangement with Principal-Agent relationship), on account of commission/incentive payable for sale of its goods/services, in the form of Mutual Fund Units through Systematic Investment Plans or lump sum / one-time subscription</p> <p>Investments made through the exceptional cases mentioned above, are required to comply with the following.</p> <ul style="list-style-type: none"> <li>i. Mandatory KYC Acknowledgement Letter of the Investor as well as of the person making the payment (i.e. the third party) should accompany the application form.</li> <li>ii. Declaration from the Investor and the person making the payment i.e. the third party, giving the details of the bank account from which the payment is made and the relationship with the beneficiary.</li> </ul> <p>SEBI vide circular No. CIR/IMD/DF/21/2012 dated September 13, 2012 and Circular No. CIR/IMD/DF/10/2014 dated May 22, 2014 has advised that cash transactions in mutual funds to the extent of Rs.50,000/- per investor, per mutual fund, per financial year shall be allowed subject to (i) compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under; the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable AML rules, regulations and guidelines and (ii) sufficient systems and procedures in place. In view of the above circular, the AMC may at its absolute discretion accept cash transaction up to the extent of Rs.50,000 subject to compliance with the provisions of the said circular. In case of Cash Transactions, cash should be deposited in IDBI MF Scheme Collection Account with IDBI Bank directly by investor. IDBI Mutual Fund has not authorized any other entity/individual to collect cash on its behalf. Investors should attach original cash deposit slip along with application form. No application will be time stamped and/or processed without original cash deposit slip. No cash will be accepted by AMC or RTA branches. Cash applications will be processed in accordance with the SEBI (MF) guidelines for Time Stamping and Cut-off Timings for Subscription. However, repayment in the form of redemptions, dividend,</p>
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	<p>etc. with respect to aforementioned investments shall be paid only through banking channel.</p> <p><b>ASBA:</b> In addition to the above all applicants can participate in the NFO through the ASBA process. For using ASBA facility investors should approach self certified syndicate banks (SCSBs) providing ASBA facility and submit ASBA application to them. The NFO application money will be blocked from the respective bank account of the investor and will be debited only on allotment of Units in his/her name. The list of SCSBs is available in the website of SEBI/NSE and BSE.</p> <p>Notwithstanding any of the above conditions, any application may be accepted or rejected at the sole and absolute discretion of the Trustee.</p>
How to Apply	<p>Application form and Key Information Memorandum may be obtained from the offices of AMC or Investor Services Centers of the Registrar or distributors or downloaded from <a href="http://www.idbimutual.co.in">www.idbimutual.co.in</a>. Please refer to the SAI and Application form for the instructions.</p> <p><b>ASBA:</b> For using ASBA facility investors should approach Self Certified Syndicate Banks (SCSBs) providing ASBA facility and submit the ASBA application form authorizing blocking of funds from the bank account specified in the ASBA Application Form.</p> <p>ASBA forms for making investments in the units of IDBI Small Cap Fund is available with all SCSB and on the website of the Mutual Fund. The acknowledgement for receiving the application by the designated Branches of the SCSBs does not guarantee that the Mutual Fund units shall be allotted either by the SCSB or the Mutual Fund. The Application shall be further processed by the Registrar &amp; Transfer agent appointed by the Mutual Fund and units shall be allotted after deducting the blocked amount, only if the application is complete in all respect. The ASBA Applicant shall specify the bank account number and the Depository account number in the ASBA Application Form and the SCSB shall block an amount equivalent to the Application Amount in the bank account specified in the ASBA Application Form. The SCSB shall keep the Application Amount in the relevant bank account blocked until withdrawal/ rejection of the ASBA Application or receipt of instructions from the Registrar to unblock the Application Amount. In the event of withdrawal or rejection of the ASBA</p>

	<p>Application Form or for unsuccessful ASBA Application Forms, the Registrar shall give instructions to the SCSB to unblock the application money in the relevant bank account. The SCSB will then unblock the application money within one day of receipt of such instruction. The Application Amount shall remain blocked in the ASBA Account until scrutiny of the documents by the registrar of the Mutual Fund and consequent transfer of the Application Amount to the Account of the Mutual Fund, or until withdrawal/ failure of the NFO or until rejection of the ASBA Bid, as the case may be</p> <p><b>IDBI MF online:</b> This facility is available for New Investors and existing unit holders of IDBI Mutual Fund. This facility enables investors to transact online on <a href="http://www.idbimutual.co.in">www.idbimutual.co.in</a> by using “Transact online”. On “Transact online”, Investor can purchase*, redeem, switch within the mutual fund and use other services as may be introduced by IDBI Mutual Fund from time to time. Unit holders can also view account details and portfolio valuation online, download account statements and request for documents via email, besides other options.</p> <p>* Facility available with select banks and any type (Visa/Master) of debit card (as and when activated) subject to submission of Permanent Account Number (PAN) and Know Your Customer (KYC) compliance proof by all Unit holders(s) only.</p> <p><b>FACILITY TO PURCHASE / REDEEM UNITS OF THE SCHEME(S) THROUGH STOCK EXCHANGE(S):</b> Please refer the text under the title ‘Facility to Purchase/Redeem units of scheme through Stock Exchange(S)’ mentioned under Section III (B) - Units and Offer /Ongoing offer details / Where can applications for purchase/redemption/switches be submitted. However, redemptions are not permitted during New Fund Offer.</p>
Listing	<p>Since the scheme is open-ended and liquidity is available on all business days, the Scheme will not be listed on any stock exchange. However, the Mutual Fund may at its sole discretion list the Units under the Scheme(s) on one or more stock exchange at a later date.</p>
Special Products / facilities available during the NFO	<p><b>Systematic Investment Plan (SIP)</b> Systematic Investment Plan (SIP) is available</p>

	<p>during the NFO to all investors desirous of making periodic investment in the scheme. SIP can be opted for a minimum period of 6 months (Monthly SIP) or 4 quarters (Quarterly SIP) subject to following minimum investment requirements</p> <p>Monthly option – Minimum Rs. 500 per month for a minimum period of 12 months or Minimum Rs. 1000 per month for a minimum period of six months.</p> <p>Quarterly Option – Minimum Rs.1500 per quarter for a minimum period of 4 quarters.</p> <p>Investments above the minimum amount mentioned, shall be made in multiples of Re.1 for all SIP irrespective of frequency of SIP or the option.</p> <p>Units for the SIP investment made during the NFO (1st installment of SIP) will be allotted before the Scheme reopens for ongoing sales and repurchase.</p> <p>Units for the remaining installments will be allotted based on the applicable NAV based prices on the 1st/5th /10th/15th/20th /25th of every month/first month of each quarter, as opted by investor.</p> <p>Incase the SIP date is not specified or in case of ambiguity, the SIP transactions will be processed on the 15th day of each month for monthly frequency/first month of the each quarter for quarterly frequency. Further, incase the SIP date falls on a non business day, then the next business day shall be considered for the purpose of determining applicability of NAV.</p> <p><b>Systematic Transfer Plan (STP)</b>  This facility allows Unit holders to transfer specified fixed sums on periodic basis from one scheme to another schemes launched by the Mutual Fund from time to time by giving a single instruction.</p> <p>This facility will commence only after the Scheme reopens for continuous offer.</p> <p><b>Systematic Withdrawal Plan (SWP)</b>  This facility allows Unit holders to withdraw a fixed rupee amount on monthly basis by redemption of units in the Unit holders’ account. Withdrawal will be both from the unit capital and appreciation (if</p>
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	<p>any) on the invested capital.</p> <p><b>Dividend Sweep Plan (DSP)</b>  This facility allows unit holders in the dividend options of the Scheme to transfer their dividend to any open ended scheme of IDBI Mutual Fund.</p> <p>Please note that IDBI Small Cap Fund does not assure any dividend under any options in the Scheme. Declaration of dividend is subject to the availability of distributable surplus, if any, in the scheme and at the discretion of the AMC and Trustee Company.</p>
<p>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.</p>	<p>Units once redeemed will be extinguished and will not be reissued.</p>
<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<p>Units in dematerialized form are freely transferable. The physical Units of the Scheme are not transferable. In view of the same, additions / deletions of names will not be allowed under any folio of the Scheme(s). However, the said provisions will not be applicable in case a person (i.e. a transferee) becomes a holder of the Units by operation of law or upon enforcement of pledge, then the AMC shall, subject to production of such satisfactory evidence and submission of such documents, proceed to effect the transfer, if the intended transferee is otherwise eligible to hold the Units of the Scheme.</p> <p>The said provisions in respect of deletion of names will not be applicable in case of death of a Unit holder (in respect of joint holdings) as this is treated as transmission of Units and not transfer.</p> <p><b>Pledging/lien marking units</b></p> <p>The Units under the Scheme may be offered as security by way of a pledge/charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other body. The AMC and / or the Registrar will note and record such pledge of Units. The AMC shall mark a lien only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution/NBFC or any other body concerned and the Mutual Fund/AMC assumes no responsibility thereof.</p>

	The Pledgor (Unitholder) will not be able to redeem Units that are pledged until the entity (Pledgee) to which the Units are pledged provides written authorization to the Mutual Fund that the pledge/lien charge may be removed. As long as the Units are pledged, the Pledgee will have complete authority to redeem such Units.
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## B. ONGOING OFFER DETAILS

Ongoing Offer Period This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.	The Scheme will reopen for subscriptions/redemptions, within 5 business days from the date of allotment
Ongoing price for subscription (purchase)/ switch-in (from other schemes/plans of the mutual fund) by investors. This is the price you need to pay for purchase/switch-in.  Example: If the applicable NAV is Rs. 10, then sales price will be:Rs. 10	At applicable NAV
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch-outs.  Example: If the applicable NAV is Rs. 10, exit load is 2% then redemption price will be: $Rs. 10 * (1-0.02) = Rs. 9.80$	At the applicable NAV subject to prevailing exit loads.
Cut off timing for subscriptions/redemptions/switches  This is the time before which your application (complete in all respects) should reach the official points of acceptance.	<b>Subscription</b> The following cut-off Timings shall be observed by a mutual fund for application amount less than Rs.2 lakhs in respect of purchase of units in the Scheme and its plans/options, where the following NAVs shall be applied for such purchase:  1. In respect of valid applications received up to 3.00 p.m. on a Business Day by the Fund along with a local cheque or a demand draft payable at par at the Official Points of Acceptance where the application is received, the NAV of the day on which application is received shall be applicable.  2. In respect of valid applications received after 3.00 p.m. on a Business Day by the Fund along with a local cheque or a demand draft payable at par at the Official Points of Acceptance



	<p>where the application is received, the NAV of the next Business day shall be applicable.</p> <p>3. In respect of valid applications with an outstation cheques or demand drafts not payable at par at the Official Points of Acceptance where the application is received, the NAV of day on which the cheque or demand draft is credited shall be applicable.</p> <p>The following cut-off timings shall be observed by a mutual fund for application amount equal to or more than 2 lakh in respect of purchase of units in all schemes and their plans except liquid fund schemes, where the following NAVs shall be applied for such purchase:</p> <ol style="list-style-type: none"> <li>1. where the application is received up to 3.00 p.m. on a business day and funds are available for utilization before the cut-off time without availing any credit facility, whether, intra-day or otherwise – the closing NAV of the day of receipt of application;</li> <li>2. where the application is received after 3.00 p.m. on a business day and funds are available for utilization on the same day without availing any credit facility, whether, intra-day or otherwise – the closing NAV of the next business day ; and</li> <li>3. irrespective of the time of receipt of application, where the funds are not available for utilization before the cut-off time without availing any credit facility, whether, intra-day or otherwise – the closing NAV of the day on which the funds are available for utilization.</li> </ol> <p>All multiple applications for investment (at the first holder's PAN level) in a particular scheme (irrespective of the plan / option / sub-option) received on the same Business Day, will be treated as a single application for the purpose of computing total application amount for determining applicable NAV.</p> <p>For investments of an amount equal to or more than Rs. 2 lakhs through systematic investment routes such as Systematic Investment Plans (SIP), Systematic Transfer Plans (STP) the units will be allotted as per the closing NAV of the day on which the funds are available for utilization by the</p>
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	<p>Scheme.</p> <p><b>Redemption:</b></p> <p>The following cut-off timings shall be applicable with respect to repurchase of units in the Scheme and the following NAVs shall be applied for such repurchase:</p> <p>a. Where the application is received up to 3.00 pm on a business day – closing NAV of the day on which the application is received; and</p> <p>b. An application received after 3.00 pm on a business day – closing NAV of the next business day.</p> <p><b>Switches:</b></p> <p><b>Switch in:</b> Valid applications for 'switch-in' shall be treated as applications for subscription and the provisions of the cut-off time and the Applicable NAV mentioned in the SID as applicable to subscription shall be applied to the 'switch-in' applications.</p> <p><b>Switch-out:</b> Valid applications for 'switch-out' shall be treated as applications for Redemption and the provisions of the Cut-off time and the Applicable NAV mentioned in the SID as applicable to Redemption shall be applied to the 'switch-out' applications.</p> <p>In case of 'switch' transactions from one scheme to another, the allotment shall be in line with redemption payouts and realization of funds into the switch-in scheme (where applicable).</p> <p><b>Transactions through online facilities / electronic modes:</b></p> <p>The time of transaction done through various online facilities / electronic modes offered by the AMC, for the purpose of determining the applicability of NAV, would be time when the request for purchase / sale / switch of units is received in the servers of AMC/RTA.</p> <p>In case of transactions through online facilities / electronic modes, there may be a time lag of up to 1 to 3 banking days between the amount of subscription being debited to investor's bank account and the subsequent credit into the respective Scheme's bank account. This lag may impact the applicability of NAV for transactions</p>
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	<p>where NAV is to be applied, based on actual realization of funds by the Scheme. Under no circumstances will IDBI Asset Management Company Limited or its bankers or its service providers be liable for any lag / delay in realization of funds and consequent pricing of units.</p>
<p>Uniform process for aggregating split transactions for NAV applicability</p>	<p>Pursuant to AMFI circular no. 135/BP/35/2012-13 dated February 18, 2013, the following practice of aggregating split transactions shall be followed and accordingly the closing NAV of the day on which the funds are available for utilization shall be applied where the aggregated amount of investments is Rs. 2 lacs and above:</p> <ul style="list-style-type: none"> <li>• All transactions received on the same day (as per Time stamp rule).</li> <li>• Transactions shall include purchases, additional purchases, excluding Switches, SIP / STP / triggered transactions and various other eligible systematic transactions as mentioned/ titled “Special Products” in this document.</li> <li>• Aggregations shall be done on the basis of investor’s PAN. In case of joint holding, transactions with similar holding structures shall be aggregated</li> <li>• All transactions shall be aggregated where investor holding pattern is same as stated above, irrespective of whether the amount of the individual transaction is above or below Rs 2 lacs.</li> <li>• Only transactions in the same scheme shall be clubbed. This will include transactions at plan/ option level (Dividend, Growth, and Direct).</li> <li>• Transactions in the name of minor, received through guardian will not be aggregated with the transaction in the name of same guardian.</li> </ul> <p>Further, investors may please note that the said process is being followed in line with the directives specified by Association of Mutual Funds in India (“AMFI”). IDBI AMC shall reserve the right to change / modify any of the terms with respect to processing of transaction in line with directives specified by Securities &amp; Exchange of Board of</p>

	India and / or AMFI from time to time.
Where can the applications for purchase/redemption/ switches be submitted?	<p>Applications can be made either by way of a "Regular Application or Transaction slip" along with a cheque/DD or fund transfer instruction. Only existing investors can apply through Transaction slip. The application forms for subscription/redemption/switches should be submitted at / may be sent by mail to, any of the ISCs / Official Points of Acceptance whose names and addresses are available on IDBI MF's website.</p> <p>Cheque/DD should be drawn in the name of the Scheme and PAN of the applicant should be written in the cheque. e.g. "IDBI Small Cap Fund A/C XXXXXX (PAN)". The cheque/DD shall be crossed "A/c payee".</p> <p>In case of investors investing upto Rs.50,000 but does not have PAN or investors from the State of Sikkim, the following alternative may be followed. e.g. "IDBI Small Cap Fund A/c First Investor Name"</p> <p>No Outstation Cheques or third party cheques will be accepted</p> <p><b>Note-</b></p> <p>1. Pursuant to SEBI letter OW/16541/2012 dated July 24, 2012 investment up to Rs. 50,000 per investor per financial year (including Micro SIP) shall be exempted from the requirement of PAN subject to submission of Aadhar letters issued by UIDAI, voters ID, Driving license, Government/ Defense identification card, Passport, Photo Ration Card, Photo Debit card, Employee ID card issued by companies registered with ROC, Photo identification issued by scheduled commercial and district co-operative Banks, universities or institutes under statute (like ICAI, ICWAI, ICSI), PRAN card issued by NSDL or any other photo ID card issued by Government authorities. This exemption will be applicable only to investments by individuals (but not NRI's and POIs), Minors and Sole proprietary firms. HUFs and other categories will not be eligible for such exemption. The exemption is applicable to joint holders also.</p> <p>2. Investors from Sikkim are exempted from the requirement of PAN, without any investment threshold limit. Where an investor subscribes for units vide a DD issued by way of debit to his / her bank account, a proof of debit to the investor's bank account in the form of a bank manager's certificate</p>

	<p>with details of account holder's Name ,bank account number and PAN as per bank records, OR a copy of the acknowledgement from the bank, wherein the instructions to debit carry the bank account details and name of the investor as an account holder are available OR a copy of the passbook/ bank statement evidencing the debit for issuance of a DD shall be provided.</p> <p>If the DD is purchased against Cash, a banker's certificate for issuance of a DD against cash that also states the investor's Name, bank account number and PAN as per bank record, is a must.</p> <p>The Fund may introduce other newer methods of application which will be notified as and when introduced. Investors should complete the Application Form and deliver it along with a cheque/draft (i.e. in case of "Regular Application") or fund transfer instructions at any of the official points of acceptance of transactions listed below,</p> <p>(1) At the Official points of acceptance of transactions as given on the last page of this document.</p> <p>(2) For investments through switch transactions, transaction slip with application forms can be submitted at the AMC's Investor Service Centres, R&amp;T's Investor Service Centres and branches, given in the last page.</p> <p><b>Exceptions to Third Party Payments:-</b> No third party cheques will be accepted except in the following cases</p> <p>a) Payment by Parents / Grand-Parents / Related persons on behalf of a minor (other than registered guardian) for a value not exceeding Rs. 50,000 (each purchase or each SIP installment) in consideration of natural love and affection or as gift. However this restriction will not be applicable for payment made by a guardian whose name is registered in the records of Mutual Fund in that folio.</p> <p>b) Payment by an Employer on behalf of Employee under Systematic Investment Plans or lump sum / one-time subscription through Payroll deductions.</p> <p>c) Custodian on behalf of an FII or a Client.</p> <p>d) Payment by an AMC to an empanelled</p>
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	<p>Distributor on account of commission/ incentive etc in the form of the mutual Fund units of the schemes managed by such AMC through SIP or Lumpsum / one time subscription.</p> <p>e) Payment by corporate to its Agent/Distributor/Dealer (similar arrangement with Principal-Agent relationship), on account of commission/incentive payable for sale of its goods/services, in the form of Mutual Fund Units through Systematic Investment Plans or lump sum / one-time subscription.</p> <p>Investments made through the exceptional cases mentioned above, are required to comply with the following.</p> <ol style="list-style-type: none"> <li>i. Mandatory KYC Acknowledgement Letter of the Investor as well as of the person making the payment (i.e. the third party) should accompany the application form.</li> <li>ii. Declaration from the Investor and the person making the payment i.e. the third party, giving the details of the bank account from which the payment is made and the relationship with the beneficiary.</li> </ol> <p>SEBI vide circular No. CIR/IMD/DF/21/2012 dated September 13, 2012 and Circular No. CIR/IMD/DF/10/2014 dated May 22, 2014 has advised that cash transactions in mutual funds to the extent of Rs.50,000/- per investor, per mutual fund, per financial year shall be allowed subject to (i) compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under; the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable AML rules, regulations and guidelines and (ii) sufficient systems and procedures in place. In view of the above circular, the AMC / MF / Scheme may at its absolute discretion accept cash transaction up to the extent of Rs.50,000 subject to compliance with the provisions of the said circular. In case of Cash Transactions, cash should be deposited in IDBI MF Scheme Collection Account with IDBI Bank directly by investor. IDBI Mutual Fund has not authorized any other entity/individual to collect cash on its behalf. Investors should attach original cash deposit slip along with application form. No application will be time stamped and/or processed without original cash deposit slip. No cash will be accepted by AMC or RTA branches. Cash</p>
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applications will be processed in accordance with the SEBI (MF) guidelines for Time Stamping and Cut-off Timings for Subscription. However, repayment in the form of redemptions, dividend, etc. with respect to aforementioned investments shall be paid only through banking channel.

IDBI MF online: This facility is available for New Investors and existing unit holders of IDBI Mutual Fund. This facility enables investors to transact online on [www.idbimutual.co.in](http://www.idbimutual.co.in) by using "Transact online". On "Transact online", Investor can purchase\*, redeem, switch within the mutual fund and use other services as may be introduced by IDBI Mutual Fund from time to time. Unitholders can also view account details and portfolio valuation online, download account statements and request for documents via email, besides other options.

\* Facility available with select banks and any type (Visa/Master) of debit card (as and when activated) subject to submission of Permanent Account Number (PAN) and Know Your Customer (KYC) compliance proof by all Unit holders (s) only.

**FACILITY TO PURCHASE / REDEEM UNITS OF THE SCHEME(S) THROUGH STOCK EXCHANGE(S) :**

A Unitholder may purchase/ redeem units of the eligible Plan(s) under the Scheme through the Stock Exchange infrastructure. Please refer to the website of the Fund for the eligible Plan(s) available for purchase/redemption through infrastructure of various stock exchanges.

This facility i.e. purchase/redemption of units will be available to both existing and new investors. The investors will be eligible to only purchase / redeem units of the eligible Plans under the schemes. The list of eligible schemes is subject to change from time to time. Switching of units is not permitted. Investors have an option to hold the units in physical or dematerialized form. In order to facilitate transactions in mutual fund units through the stock exchange infrastructure, BSE has introduced BSE StAR MF Platform and NSE has introduced Mutual Fund Service System (MFSS). All trading members of BSE & NSE who are registered with AMFI as Mutual Fund Advisors and registered with BSE & NSE as Participants ("AMFI certified stock exchange brokers" or "Brokers") are eligible to offer

	<p>this facility to investors. Additionally, the units of the Scheme are permitted to be transacted through Clearing Members of the registered Stock Exchanges. Further, the Depository Participants of registered Depositories are permitted to process only redemption request of units held in demat form.</p> <p>The units of eligible Schemes are not listed on BSE &amp; NSE and the same cannot be traded on the Stock Exchange. The window for purchase/redemption of units on BSE &amp; NSE are available between 9 a.m. and 3 p.m. or such other timings as may be decided. Investors who are interested in transacting in eligible Scheme(s)/ Plan(s) should register themselves with Brokers/Clearing Members/Depository Participants.</p> <p>The eligible AMFI certified stock exchange Brokers/Clearing Members/Depository Participants who have complied with the conditions stipulated in SEBI Circular No. SEBI /IMD / CIR No.11/183204/2009 dated November 13, 2009 for stock brokers viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund will be considered as Official Points of Acceptance (OPA) of the Mutual Fund.</p> <p>Investors will be able to purchase/redeem units in eligible Plan(s) under the Scheme(s) in the following manner:</p> <p><b>I. Purchase of Units :</b></p> <p>a. Physical Form</p> <ul style="list-style-type: none"><li>• The investor who chooses the physical mode is required to submit all requisite documents along with the purchase application (subject to applicable limits prescribed by BSE/NSE) to the Brokers or Clearing Members.</li><li>• The Broker/Clearing member shall verify the application for mandatory details and KYC compliance.</li><li>• After completion of the verification, the purchase order will be entered in the Stock Exchange system and an order confirmation slip will be issued to investor.</li><li>• The investor will transfer the funds to the Brokers/Clearing Members.</li></ul>
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	<ul style="list-style-type: none"> <li>• Allotment details will be provided by the Brokers/Clearing Members to the investor.</li> </ul> <p>b. <b>Dematerialized Form</b></p> <ul style="list-style-type: none"> <li>• The investors who intend to hold units in demat form are required to have a demat account with CDSL/ NSDL.</li> <li>• The investor who chooses to hold units in demat form is required to place an order for purchase of units (subject to applicable limits prescribed by BSE/NSE) with the Brokers or Clearing Members.</li> <li>• The investor should provide their depository account details to the Brokers/ Clearing Members.</li> <li>• The purchase order will be entered in the Stock Exchange system and an order confirmation slip will be issued to investor.</li> <li>• The investor will transfer the funds to the Brokers/ Clearing Members.</li> <li>• Investors shall receive the units through Broker/ Clearing Member's pool account. The AMC/ Mutual Fund shall credit the units into Broker/ Clearing Member's pool account and Broker/Clearing Member in turn shall credit the units to the respective investor's demat account.</li> <li>• Such credit of units by the AMC/ Mutual Fund to the Broker /Clearing Member's pool account shall discharge AMC/ Mutual Fund of its obligation of allotment of units to the individual investor.</li> <li>• Allotment details will be provided by the Brokers/ Clearing Members to the investor.</li> </ul> <p><b>II. Redemption of Units:</b></p> <p><b>Physical Form</b></p> <ul style="list-style-type: none"> <li>➤ <b>Routed through Brokers/Clearing Members</b></li> </ul> <ol style="list-style-type: none"> <li>1. The investor who chooses the physical mode is required to submit all requisite</li> </ol>
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	<p>documents along with the redemption application (subject to applicable limits prescribed by BSE/NSE) to the Brokers or Clearing Members.</p> <ol style="list-style-type: none"> <li>2. The redemption order will be entered in the Stock Exchange system and an order confirmation slip will be issued to investor.</li> <li>3. The redemption proceeds will be credited to the bank account of the investor, as per the bank account details recorded with the Mutual Fund.</li> </ol> <p>b. <b>Dematerialized Form</b></p> <p>➤ Routed through Brokers/Clearing Members</p> <ol style="list-style-type: none"> <li>1. The investors who intend to hold units in demat form are required to have a demat account with CDSL/ NSDL and units converted from physical mode to demat mode prior to placing of redemption order.</li> <li>2. The investor who chooses to hold units in demat form is required to place an order for redemption (subject to applicable limits prescribed by BSE/NSE) with the Brokers or Clearing Members.</li> <li>3. The investors should provide their Depository Participant with Depository Instruction Slip with relevant units to be credited to Clearing Corporation pool account.</li> <li>4. The redemption order will be entered in the system and an order confirmation slip will be issued to investor.</li> <li>5. Investors shall receive redemption amount through Broker/Clearing Member's account. The AMC/ Mutual Fund shall pay proceeds to the Broker/Clearing Member and Broker/Clearing Member in turn to the respective investor's account.</li> <li>6. Such payment of redemption proceeds by the AMC/Mutual Fund to the Broker / Clearing Member shall discharge the AMC/ Mutual Fund of its obligation of payment to the individual investor.</li> </ol>
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	<p>➤ <b>Routed Through Depository Participants</b></p> <ol style="list-style-type: none"> <li>1. The investors who intend to deal in Depository mode are required to have units in the demat account maintained with CDSL/ NSDL prior to placing of redemption order with their Depository Participant.</li> <li>2. The investors should provide their Depository Participant with Depository Instruction Slip with relevant Scheme ISIN and units to be redeemed.</li> <li>3. The redemption proceeds will be credited to the bank account of the investor, as per the bank account details recorded with the Depository Participant.</li> </ol> <p>Unitholders are requested to note that request for conversion of units held in Account Statement (non-demat) form into Demat (electronic) form or vice versa should be submitted along with a Demat/Remat Request Form to their Depository Participants.</p> <p>Applications for purchase/redemption of units which are incomplete /invalid are liable to be rejected. Separate folios will be allotted for units held in physical and demat mode. The applicability of NAV will be subject to guidelines issued by SEBI on Uniform cut-off timings for applicability of NAV of Mutual Fund Scheme(s)/ Plan(s). In case of non-financial requests/ applications such as change of address, change of bank details, etc. investors should approach Official Points of Acceptance of IDBI Mutual Fund if units are held in physical mode and the respective Depository Participant(s) if units are held in demat mode. An account statement will be issued by IDBI Mutual Fund to investors who purchase/ redeem their units under this facility in physical mode. In case of investors who intend to deal in units in depository mode, a demat statement will be sent by Depository Participant showing the credit/debit of units to their account.</p> <p>Investors will have to comply with Know Your Customer (KYC) norms as prescribed by BSE/NSE/CDSL/ NSDL and the Mutual Fund to participate in this facility. Investors should contact the Official Points of Acceptance of IDBI Mutual Fund for further details.</p> <p>The facility to transact units through the stock</p>
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	<p>exchange infrastructure shall be in accordance with SEBI Circular No. SEBI /IMD / CIR No.11/183204/ 2009 dated November 13, 2009 and No. CIR/IMD/DF/17/2010 dated November 9, 2010 as amended from time to time as also in accordance with the procedures and guidelines issued by the respective Stock Exchanges and the Depositories from time to time.</p> <p>The Trustee reserves the right to change/modify the features of this facility at a later date.</p> <p><b>TRANSACTIONS THROUGH "CHANNEL DISTRIBUTORS"</b></p> <p>Investors may enter into an agreement with certain distributors (with whom AMC also has a tie up) referred to as "Channel Distributors" who provide the facility to investors to transact in units of mutual funds through various modes such as their website / other electronic means or through Power of Attorney in favour of the Channel Distributor, as the case may be.</p> <p>Under such arrangement, the Channel Distributors will aggregate the details of transactions (viz. subscriptions/redemptions/switches) of their various investors and forward the same electronically to the AMC / RTA for processing on daily basis as per the cut-off timings applicable to the relevant schemes.</p> <p>The Channel Distributor is required to send copy of investors' KYC proof and agreement entered into between the investor &amp; distributor to the RTA (one time for central record keeping) as also the transaction documents / proof of transaction authorization as the case may be, to the AMC / RTA as per agreed timelines. In case KYC proof and other necessary documents are not furnished within the stipulated timeline, the transaction request shall be liable to be rejected.</p> <p>Normally, the subscription proceeds, when invested through this mode, are by way of direct credits to the specified bank account of the Fund. The Redemption proceeds (subject to deduction of tax at source, if any) and dividend payouts, if any, are paid by the AMC to the investor directly through direct credit in the specified bank account of the investor or through issuance of payment instrument, as applicable.</p> <p>It may be noted that investors investing through this</p>
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	<p>mode may also approach the AMC / Official Points of Acceptance directly with their transaction requests (financial / non-financial) or avail of the online transaction facilities offered by the AMC. The Mutual Fund, the AMC, the Trustee, along with their directors, employees and representatives shall not be liable for any errors, damages or losses arising out of or in connection with the transactions undertaken by investors / distributors through above mode.</p> <p><b>TRANSACTIONS THROUGH MF UTILITIES INDIA PRIVATE LIMITED</b>  Investors can purchase / redeem units of the Scheme through Mutual Fund Utility India Private Limited (MFUI) platform either electronically on <a href="http://www.mfuonline.com">www.mfuonline.com</a> as and when such a facility is made available by MFUI or physically through the authorized Points of Service (“POS”) of MFUI with effect from the respective dates as published on MFUI website against the POS locations. Please refer SAI for detailed terms and conditions for transactions through MFUI platform.</p> <p><b>TRANSACTIONS THROUGH RTA WEBSITE</b>  Investors can purchase / redeem units of the Scheme through an online website of Karvy Computershare Private Limited <a href="http://www.karvymfs.com">www.karvymfs.com</a> by opening an account on Karvy Website.</p>
<p>Minimum amount for purchase/redemption/switches</p>	<p><b>Purchase/Switch-in</b>  Minimum Rs. 5000 and in multiples of Re. 1 thereafter</p> <p><b>Additional purchase-</b>  Minimum Rs.1000 and in multiples of Re.1 thereafter</p> <p><b>Redemption/Switch-out</b>  Minimum Rs. 1000 or 100 units or account balance whichever lowest</p> <p>In case the Investor specifies the number of units and amount, the number of Units shall be considered for redemption. In case the unit holder does not specify both, i.e. the number of units and amount, the request will not be processed.</p> <p><b>Systematic Investment Plan (SIP)</b>  <b>Monthly Option</b> – Rs. 500 per month for a minimum period of 12 months or Rs. 1000 per month for</p>

	<p>a minimum period of 6 months.</p> <p><b>Quarterly Option</b> – Rs. 1500 per quarter for a minimum period of 4 quarters.</p> <p>Investments above the minimum amount mentioned, shall be made in multiples of Re. 1 for all SIP irrespective of frequency of SIP or the Option.</p> <p>If investors apply for subscription of units under both Options (Growth Option and Dividend Option), the minimum subscription limits for new purchases/additional purchases/SIP will apply to each Option..</p> <p>The AMC reserves the discretion to accept subscriptions less than the minimum subscription amounts detailed above. The AMC also reserves the discretion to change the minimum amounts for various subscription related transactions (new/additional purchase, SIP) at a future date.</p>
<p>Minimum balance to be maintained and consequences of non maintenance</p>	<p>There is no minimum balance requirement.</p>
<p>Transactions through electronic mode</p>	<p>The Mutual Fund may allow subscriptions / redemptions of Units by electronic mode through the various web sites with whom the AMC would have an arrangement from time to time. Normally, the subscription proceeds, when invested through this mode, are by way of direct credits to the designated bank collection account of the Scheme. The intermediary will aggregate the data and forward the same to the AMC / ISC for processing. The investor is required to send the signature card with the specimen signatures of all the applicants, to the AMC / ISC. In the case of signatures not being made available, any request received, whether financial / nonfinancial, including request for Redemption of Units shall not be processed till such time that the specimen signature cards duly signed by the applicants are received by the AMC / ISC. As and when regulatory authorities permit the use of digital signatures, the Mutual Fund may implement the same in lieu of the physical signature cards.</p> <p>The Applicable NAV for subscriptions / redemptions of Units through Electronic Mode will be in accordance with the SEBI (MF) guidelines for Time Stamping and Cut-off Timings for subscriptions / redemptions made on ongoing basis.</p>

	<p>The Redemption proceeds, (subject to deduction of tax at source , if any) through this mode, are directly credited to the bank account of the Unitholders who have an account at the designated banks with whom the AMC has arrangements from time to time. The Mutual Fund, the AMC, the Trustee, along with its directors, employees and representatives shall not be liable for any damages or injuries arising out of or in connection with the use of the web-site or its non-use including non-availability or failure of performance, loss or corruption of data, loss of or damage to property (including profit and goodwill), work stoppage, computer failure or malfunctioning or interruption of business; error, omission, interruption, deletion, defect, delay in operation or transmission, computer virus, communication line failure, unauthorized access or use of information.</p> <p>The Mutual Fund may introduce a facility for distributors to transact on the web on behalf of their clients, provided the client has authorized the distributors to do so by executing a Power of Attorney in favour of the distributor for this purpose. In such event, the Power of Attorney should be submitted to the Mutual Fund. It shall be the responsibility of the distributor, to ensure that the Power of Attorney is valid and subsisting to carry out the transaction.</p>
Special Products available	<p><b>Systematic Investment Plan (SIP)</b></p> <p>The Scheme offers SIP facility subject to following terms and conditions:</p> <ol style="list-style-type: none"> <li>1. SIP is offered on both monthly and quarterly frequency. Unit holders can opt to invest on monthly or quarterly frequency on the following dates-  Monthly- 1st, 5th, 10th, 15th, 20th and 25th Day of each month  Quarterly- 1st, 5th, 10th, 15th, 20th and 25th of first month of each quarter</li> </ol> <p>For e.g. an investor opting for quarterly SIP commencing February in a calendar year will have the following cycle for SIP installments – February, May, August and November. In case the day specified is a non Business Day, the transaction will be effected on the next Business Day.</p> <ol style="list-style-type: none"> <li>2. In case the frequency is not specified in the</li> </ol>

	<p>application/enrollment form, it will be deemed as an application for monthly frequency and will be processed accordingly. Further, in case the SIP date falls on a non business day, then the next business day shall be considered for the purpose of determining applicability of NAV.</p> <p>3. In case the SIP date is not specified or in case of ambiguity, the SIP transaction will be processed as of 15<sup>th</sup> day of every month for monthly frequency / 15<sup>th</sup> day of a first month of each quarter for quarterly frequency. In case the end date is not specified, the Fund would continue the SIP till it receives termination notice from the investor.</p> <p><b>4. Minimum number of installments</b></p> <ul style="list-style-type: none"> <li>○ <b>Monthly option</b> – Minimum Rs. 500 per month for a minimum period of 12 months or Rs. 1000 per month for a minimum period of 6 months.</li> <li>○ <b>Quarterly Option</b> – Minimum Rs.1500 per quarter for a minimum period of 4 quarters.</li> </ul> <p>Investments above the minimum amount mentioned, shall be made in multiples of Re. 1 for all SIP irrespective of frequency of SIP or the Option.</p> <p>5. Investors can avail SIP facility by submission of current dated local cheque for first installments (no post dated cheque will be accepted) or by submitting NACH / ECS debit/ direct debit instructions.</p> <p>No outstation cheque will be accepted for the first SIP installment. NACH/ECS debit /direct debit instruction facility is available in select locations specified in application form. The first installment will be processed at Applicable NAV based on time stamping. The second installment will be processed latest for the available SIP date (currently 1st, 5th, 10th, 15th, 20th and 25th of each month/ first month of each quarter) indicated by the investor, but only after the expiry of 30 (thirty) days from the date of first installment. Guidelines for filling up the</p>
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	<p>SIP application form are available in the form itself.</p> <p>6. Cheque (only towards first installment, if any) should be drawn in the name of the Scheme and PAN of the applicant should be written in the cheque e.g. "IDBI Small Cap Fund A/C XXXXXXXX" (1st Unit holder PAN). The cheque should be Crossed A/C payee.</p> <p>If the Scheme name on the application form and on the payment instrument is different, the application may be processed and units allotted at applicable NAV of the scheme mentioned in the application / transaction slip duly signed by investor(s).</p> <p>Investors from the state of Sikkim and investors investing up to Rs.50,000 in lumpsum or installments (including micro SIP) but does not have PAN can also draw the first installment cheque in the name of the Scheme and crossed "A/c Payee" e.g. "IDBI Small Cap Fund A/C XXXXXXXX" (Name of the 1st Holder). Investor should mention SIP Enrollment Form number or folio number on the reverse of cheque accompanying SIP enrollment form.</p> <p>7. The load structure prevailing at time of each installment of SIP will be the applicable load for that specified SIP installment. Please refer to 'Load Structure' in section 'Fees and Expenses' of Scheme Information Document of the Scheme.</p> <p>8. Unit holder has a right to discontinue the SIP facility at any time by sending written request to any Official Points of Acceptance, at least 21 calendar days prior to the next NACH/ECS debit/Direct debit. On receipt of such request, the SIP enrollment will be terminated.</p> <p>9. In case any payment instruction for SIP installment is dishonored by the Bankers for the reason of account of investor is closed, the AMC would discontinue the SIP immediately and reserves the right to redeem the outstanding units at applicable NAV related prices if total investment is below Rs. 5000/- or 500 units in the</p>
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	<p>Scheme.</p> <p>10. The AMC reserves the right to discontinue the SIP enrolment in case payment instruction submitted by Unit holder is not honored by Banker on 3 (three) consecutive occasions and reserves the right to redeem the outstanding units at applicable NAV related prices if total investment is below Rs. 5000/- or 500 units in the Scheme.</p> <p>11. The facility will be automatically terminated upon receipt of intimation of death of the Unit holder.</p> <p>The AMC reserves right to change the frequency, date(s) or other terms and conditions of SIP.</p> <p><b>Systematic Transfer Plan (STP)</b></p> <p>This facility allows Unit holders to transfer specified fixed sums on periodic basis from one scheme to another schemes launched by the Mutual Fund from time to time by giving a single instruction.</p> <p>A Unit holder may initiate a Systematic Transfer Plan (STP) by redeeming units of the transfer-out (transferor) Scheme at the prevailing NAV, subject to Exit Load, if any and investing the same amount in the transfer-in (transferee) scheme at prevailing NAV of the transfer-in Scheme. To seamlessly facilitate STP between two Schemes of the Mutual Fund, the investor must comply with the redemption requirements of the transferor scheme and subscription requirements of the transferee scheme.</p> <p>The Scheme offers STP facility subject to following terms &amp; conditions:</p> <p>1. STP is being offered with weekly, monthly and quarterly frequency.</p> <p>Unit holders can opt to invest on weekly, monthly or quarterly frequency on the following dates  weekly frequency - on the first business day of the week  monthly frequency- on 1st, 5th, 10th, 15th, 20th and 25th of each month  quarterly frequency- 1st, 5th, 10th, 15th, 20th</p>
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	<p>and 25th day of first month of each Quarter</p> <p>For e.g. an investor opting for quarterly STP commencing February in a calendar year will have the following cycle for STP installments – February, May, August and November. In case the date specified is a non Business Day, the transaction will be effected on next Business Day.</p> <ol style="list-style-type: none"> <li>2. In case the frequency is not specified, it will be considered as application for monthly frequency and will be processed accordingly. In case the STP date is not specified or in case of ambiguity, the STP transaction will be processed on 15<sup>th</sup> day of each month for monthly frequency / 15<sup>th</sup> day of 1<sup>st</sup> month of each quarter for quarterly frequency. In case the end date is not specified, the Fund would continue the STP till it receives termination notice from the investor or till the balance in the respective Source / Transferor scheme becomes zero. In case the STP, date falls on a non business day, and then the next business day shall be considered for the purpose of determining applicability of NAV.</li> <li>3. Minimum balance in the source (transferor) scheme should be Rs. 25,000 at the time of enrollment for STP.</li> <li>4. Minimum amount for each transfer should be Rs. 1000 and in multiples of Re.1 thereafter for weekly &amp; Monthly frequency, Rs. 2,500 and in multiples of Re.1 thereafter for quarterly frequency.</li> <li>5. Minimum number of installments should be 12 for weekly &amp; monthly frequency, and 4 for quarterly frequency.</li> <li>6. The transaction through STP will be subject to applicable exit load in the transferor scheme, if any.</li> <li>7. In case the investor purchases additional Units in the transferor scheme, the STP facility would be extended to such additional units also.</li> <li>8. Units marked under lien or pledge in the source scheme will not be eligible for STP.</li> </ol>
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	<p>9. The unit holder who has opted for STP under a specific scheme can also redeem or switch his units to any other eligible scheme provided he has sufficient balance in his account on the date of such a request.</p> <p>10. In case the unit balance in the transferor scheme is lesser than amount specified by the Unit holders for STP, the AMC will transfer remaining unit balance to transferee scheme.</p> <p>11. The facility will be automatically terminated if the units under the transferor scheme are pledged or upon receipt of intimation of death of the Unit holder.</p> <p>12. The application for start of STP should be submitted to Official Point(s) of Acceptance at least 7 days before the date of commencement / start date of STP. Unit holder may change the amount (but not below the minimum specified) / frequency by giving written notice to any of the Official Point(s) of Acceptance at least 7 days prior to next transfer / STP execution date.</p> <p>13. Unit holder can discontinue STP facility at any time by sending a written notice to any of the Official Point(s) of Acceptance, at least 7 days prior to next transfer / STP execution date.</p> <p>14. The details, including mode of holding, of Unit holders' in the transferee scheme will be as per the existing folio in the transferor scheme. Units in the transferee scheme will be allotted in the same folio.</p> <p>The AMC reserves the right to change the frequency, date(s) or other terms and conditions of STP. The AMC further reserves the right to add new Schemes to the list of Schemes offering STP, as and when made available for subscription or delete Schemes from the list of Schemes offering STP. Please contact the nearest Investor Service Centre (ISC) of IDBI Mutual Fund for more information on STP.</p> <p><b>Systematic Withdrawal Plan (SWP)</b></p> <p>This facility allows Unit holders to withdraw a fixed rupee amount (subject to deduction of tax at source, if applicable) on monthly basis by redemption of units in the Unit holders' account.</p>
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	<p>Withdrawal will be both from the unit capital and appreciation (if any) on the invested capital.</p> <p>To seamlessly facilitate SWP the investor must comply with the redemption requirements of the scheme. The Scheme offers SWP facility subject to following terms &amp; conditions:</p> <ol style="list-style-type: none"> <li>1. Unit holder can withdraw the amount on the 25th of each month. In case the 25th of the month is a non Business Day, the transaction would be effected on the next Business Day.</li> <li>2. Minimum balance in the Scheme should be Rs. 25,000 at the time of enrollment for SWP.</li> <li>3. Minimum amount for each withdrawal should be Rs. 1,000 and in multiples of Re.1 thereafter for a minimum period of 6 months</li> <li>4. In case the investor purchases additional Units in the Scheme under the same folio, the SWP facility would be extended to such units also.</li> <li>5. The facility will be automatically terminated if the units in the Scheme are pledged or upon receipt of intimation of death of the Unit holder.</li> <li>6. The redemption under SWP will be subject to applicable Exit Load.</li> <li>7. The application for start of SWP should be submitted to Official Point(s) of Acceptance at least 7 days before the date of commencement / start date of SWP. Unit holder may change the amount (but not below the minimum specified) / frequency by giving written notice to any of the Official Point(s) of Acceptance at least 7 days prior to next SWP execution date.</li> <li>8. Unit holder can discontinue SWP facility at any time by sending a written notice to any of the Official Point(s) of Acceptance, at least 7 days prior to next SWP execution date.</li> <li>9. If the balance under scheme falls below Rs. 5000, then the AMC reserves the right to redeem the balance units.</li> <li>10. SWP will be terminated automatically in case of a Zero balance in the respective Source/Transferor Scheme on SWP execution date or expiry of the enrolment period</li> </ol>
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	<p>whichever is earlier.</p> <p>The AMC reserves right to change the frequency, date(s) or other terms and conditions of SWP. Please contact the nearest Investor Service Centre (ISC) of IDBI Mutual Fund for more information on SWP.</p>
<p>Dividend Sweep Plan (DSP)</p>	<p>All unit holders in the dividend options of the Scheme can transfer their dividend to any open ended scheme (as and when made available for subscription) of IDBI Mutual Fund by availing the facility of Dividend Sweep Plan (DSP). Please note that IDBI MF does not assure any dividend under any options in the Scheme.</p> <p>All unit holders in the dividend sweep plan of the Scheme(s) can transfer their dividend to any open ended schemes (as and when made available for subscription) of IDBI Mutual Fund.</p> <p>Declaration of dividend is subject to the availability of distributable surplus, if any, in the scheme and at the discretion of the AMC. Unit holders can opt for the DSP facility subject to the following conditions:</p> <ol style="list-style-type: none"> <li>1. The frequency of the sweep will depend on the frequency of dividend sub-option by the source Scheme/Option in which the investment has been made.</li> <li>2. Minimum dividend in the source scheme required to avail DSP is Rs.1000/-.</li> <li>3. The amount of dividends transferred should meet the minimum investment requirement of the target Scheme</li> <li>4. The amount to the extent of the dividend (net of distribution tax if any) will be automatically swept out from the source scheme on the ex-dividend date into the transferee scheme (sweep-in) at the NAV related prices of that scheme and equivalent units will be allotted.</li> <li>5. The details, including mode of holding, of Unit holders' in the transferee scheme will be as per the existing folio in the source scheme. Units in the transferee scheme will be allotted in the same folio.</li> </ol> <p>The AMC reserves the right to change the frequency, date(s) or other terms and conditions of DSP. The AMC further reserves the right to add</p>

	<p>new Schemes to the list of Schemes offering DSP, as and when made available for subscription or delete Schemes from the list of Schemes offering DSP. Please contact the nearest Investor Service Centre (ISC) of IDBI Mutual Fund for more information on DSP.</p>
<p>Switching Options</p>	<p>Unit holders under the Scheme holding units in non-demat (physical) form have the option to Switch part or all of their Unit holdings in the Scheme(s) to another scheme(s) established by the Mutual Fund, or within the Scheme(s) from one Plan / Option to another Plan / Option which is available for investment at that time, subject to applicable exit load by submitting switch request to nearest point of service of Mutual Fund.</p> <p>If units are held in Demat mode, switch transactions can be done either through Exchange platforms such as BSE StAr MF, NSE MFSS or after converting to non-demat (physical) mode and by submitting the switch request to nearest point of service of Mutual Fund. This Option will be useful to Unit holders who wish to alter the allocation of their investment among the Scheme(s) / Plan(s) / Option(s) of the Mutual Fund in order to meet their changed investment needs.</p> <p>(a) <b>Inter - Scheme switching option</b></p> <p>The switch will be effected by way of a redemption of Units from the Scheme at Applicable NAV, subject to Exit load, if any and reinvestment of the redemption proceeds into another scheme offered by the Mutual Fund at Applicable NAV and accordingly the switch must comply with the redemption rules of the Scheme and the subscription rules of the other scheme.</p> <p>(b) <b>Intra -Scheme Switching option</b></p> <p>Unit holders under the Scheme have the option to switch their Unit holdings from one Option to another Option subject to meeting the minimum investment requirements of scheme. No Exit Load will be charged in respect of such intra-scheme switching in the Scheme.</p> <p>The switches would be done at the Applicable NAV and the difference</p>

	<p>between the NAVs of the two options will be reflected in the number of units allotted. However, switches between equity schemes or switches between Options within the same Scheme will attract Securities Transaction Tax as applicable.</p> <p>Switch of investments from Regular Plan to Direct Plan under the same Scheme/Plan shall be subject to applicable exit load, unless the investments were made directly i.e. without any distributor code. However, any subsequent switch-out or redemption of such investments from Direct Plan will not be subject to any exit load.</p> <p>No exit load shall be levied for switch-out from Direct Plan to Regular Plan. However, any subsequent switch-out or redemption of such investment from Regular Plan shall be subject to exit load based on the date of switch in of investment into the Regular Plan.</p> <p>Switching shall be subject to the applicable “Cut off time and Applicable NAV” stated elsewhere in the SID. In case of ‘switch’ transactions from one scheme to another, the allotment shall be in line with redemption payouts and realization of funds into the switch-in scheme (where applicable).</p>
<p>Accounts Statements</p> <div data-bbox="555 1440 746 1514" style="border: 1px solid black; padding: 5px; width: fit-content; margin: 20px auto;"> <p><b>S.O.18</b></p> </div>	<p><b>For normal transactions, NFO and repurchase:</b></p> <p>For all applicants whose application has been accepted, the AMC shall send a confirmation specifying the number of units allotted to the applicant by way of email and/or text SMS’s to the applicant’s registered email address and/or mobile number as soon as possible but <b>not later than 5 working days from the date of closure of the Initial Subscription list</b> and/or from the date of receipt of the request from the unit holders.</p> <p><b>Consolidated Account Statement (CAS):</b></p> <p>As a first step in the direction to create one record for all financial assets of every individual, SEBI has advised Depositories and AMCs, vide circular no. CIR/MRD/DP/31/2014 dated November 12, 2014, to enable a single consolidated view of all the investments of an investor in Mutual Funds (MF)</p>



and securities held in demat form with the Depositories. Consolidation of account statement shall be done on the basis of PAN. In case of multiple holding, it shall be PAN of the first holder and pattern of holding. For PANs which are common between depositories and AMCs, the Depositories shall send the CAS. In other cases (i.e. PANs with no demat account and only MF units holding); the AMCs/ MF-RTAs shall continue to send the CAS to their unit holders on or before tenth day of succeeding month of allotment, as is being done presently, in compliance with Regulation 36(4) of the SEBI (Mutual Funds) Regulations, 1996.

Where statements are presently being dispatched by email either by the Mutual Funds or by the Depositories, CAS shall be sent through email. However, where an investor does not wish to receive CAS through email, option shall be given to the investor to receive the CAS in physical form. If there is any transaction in any of the demat accounts of the investor or in any of his mutual fund folios, then the depositories shall consolidate and dispatch the CAS within ten days from the month end.

Please note that, no monthly statements will be issued to the unit holders of the schemes, either by Depositories or by Mutual Fund/AMC, unless a transaction is recorded in the month for which the statement is issued.

In the case of all investors, excluding those investors who do not have any holdings in MF schemes and where no commission against the investment has been paid to distributor during the concerned half year period, a consolidated half yearly (September/ March) account statement will be issued, by the Depository or Mutual Fund/AMC, as may be applicable, on or before tenth day of succeeding month, detailing holding at the end of the six month, across all schemes of all mutual funds.

Please refer SEBI circular dated September 20, 2016 for further details on Consolidated Account Statement.

For investors holding demat accounts, provision to opt out of the facility of CAS shall be given by Depositories.

	<p>Transaction for this purpose shall include purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan and systematic transfer plan, if any.</p> <p>For those Unit holders who have provided an e-mail address, the AMC will send the account statement, annual report or abridged annual report by e-mail and no separate Physical account statement, annual report or abridged annual report will be issued. Investors who have not provided an email id and investors who have specifically requested for physical documents despite providing the email id to the Mutual Fund will continue to receive the documents mentioned above in physical form. Should the Unit holder experience any difficulty in accessing the electronically delivered documents, the Unit holder shall promptly advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risks including possible third party interception of the documents and contents of the documents becoming known to third parties.</p> <p>The Unitholder may request for a physical account statement by writing/calling the AMC/ISC/R&amp;T.</p>
Dividend	<p>The dividend warrants shall be dispatched to the Unitholders within 30 days of the date of declaration of the dividend.</p> <p>In case of Unit holders having a bank account with certain banks with which the Mutual Fund would have an arrangement from time to time, the dividend proceeds shall be directly credited to their account.</p> <p>The dividend proceeds will be paid by way of ECS / EFT / NEFT / RTGS / Direct credits / any other electronic manner if sufficient numbers of investors opt for a particular transfer facility.</p> <p>The dividend will be paid by warrant and payments will be made in favour of the Unit holder (registered holder of the Units or, if there are more than one registered holder, only to the first registered holder) with bank account number furnished to the Mutual Fund (please note that it is mandatory for the Unit holders to provide the Bank account details as per the directives of SEBI).</p>

	<p>In case of specific request for dividend by warrants or unavailability of sufficient details with the Mutual Fund, the dividend will be paid by way of warrants or any other mode preferred by AMC from time to time.</p>
<p>Redemption</p>	<p>In case of Unit holders having a bank account with certain banks with which the Mutual Fund would have an arrangement from time to time, the redemption proceeds shall be directly credited to their account. In case of any units jointly held by more than one unit holder the payment of the income and redemption proceeds will be made in the name of first named joint unit holder. In case of redemption request by FIIs, the income and redemption proceeds will be made to FII by crediting the same in accounts in India.</p> <p>The redemption or repurchase proceeds shall be dispatched to the Unit holders within 10 business days from the date of receipt of a valid application for redemption or repurchase.</p> <p><b>Right to limit redemptions</b> Restrictions on redemptions, if any, shall be imposed only as per the stipulations of SEBI circular No. SEBI/HO/IMD/DF2/CIR/P/2016/57 dated May 31, 2016. Such a restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as:</p> <p>i. <b>Liquidity issues</b> - when market at large becomes illiquid affecting almost all securities rather than any issuer specific security.</p> <p>ii. <b>Market failures, exchange closures</b> - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies.</p> <p>iii. <b>Operational issues</b> – when exceptional circumstances are caused by <i>force majeure</i>, unpredictable operational problems and technical failures (e.g. a black out). Such cases can only be considered if they are reasonably unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems.</p>

	<p>Restriction on redemption shall be imposed only with the approval of the Board of AMC and Trustee Company. Such imposition of restriction shall be immediately intimated to SEBI.</p> <p>The restriction shall be imposed for a specified period of time not exceeding 10 working days in any 90 days period.</p> <p>When restriction on redemption is imposed, following procedure shall be applied by AMC:</p> <ol style="list-style-type: none"> <li>1. No redemption requests up to INR 2 lakhs shall be subject to such restriction.</li> <li>2. Where redemption requests are above INR 2 lakhs, AMC shall redeem the first INR 2 lakhs without such restriction and remaining part over and above INR 2 lakhs shall be subject to such restriction.</li> </ol>
<p>Delay in payment of redemption / repurchase proceeds</p>	<p>The Asset Management Company shall be liable to pay interest to the Unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum)</p>
<p>Delay in payment of dividend proceeds</p>	<p>As per modifications to SEBI Circular SEBI/ MFD/CIR/2/266/2000 dated May 19, 2000 vide another circular no. SEBI / IMD / CIR No 14 / 187175/ 2009 dated December 15, 2009 - The Asset Management Company shall be liable to pay interest to the Unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum)</p>
<p><b>Bank Account details</b></p> <div style="border: 1px solid black; padding: 2px; display: inline-block; margin-left: 100px;">S.O.19</div>	<p>In order to protect the interest of the Unit Holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their application forms (during NFO and on an ongoing basis) and redemption request. Investors should provide these details in the space provided in the application form. This measure is intended to avoid fraud / misuse or theft of warrants in transit. Kindly note that applications not containing these details may be rejected.</p> <p><b>Multiple Bank Accounts Registration</b>  The AMC/ Mutual Fund provides a facility to the investors to register multiple bank accounts (currently up to 5 for Individuals and 10 for Non - Individuals) for receiving redemption/ dividend proceeds etc. by providing necessary documents. Investors must specify any one account as the "Default Bank Account". The investor, may</p>

	however, specify any other registered bank account for credit of redemption proceeds at the time of requesting for redemption. Investors holding units in non-demat form are requested to avail the facility of registering multiple bank accounts by filling in the 'Multiple Bank Accounts Registration Form' available at our Investor Service Centres (ISCs) or on our website <a href="http://www.idbimutual.co.in">www.idbimutual.co.in</a>
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### C. PERIODIC DISCLOSURES

<p><b>Net Asset Value</b></p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p> <p>The NAV shall be disclosed separately for direct investments and investments routed through a distributor. The NAV under the Direct Plan will have a lower expense ratio excluding distribution expenses, commission, etc., and no commission shall be paid from such Plans.</p>	<p>The Mutual Fund shall declare the Net asset Value of the scheme on every business day on AMFI's website <a href="http://www.amfiindia.com">www.amfiindia.com</a> by 9:00 pm (time limit for uploading NAV as per applicable guidelines) and also on its website <a href="http://www.idbimutual.co.in">www.idbimutual.co.in</a>. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before commencement of business hours on the following day due to any reason, Mutual Fund shall issue a press release providing reasons and explaining when the Mutual Fund would be able to publish the NAVs.</p> <p>The NAV shall be calculated on all business days and published in at least in two daily newspapers having all over India circulation. NAVs will also be displayed on the Website of the Mutual Fund on <a href="http://www.idbimutual.co.in">www.idbimutual.co.in</a>. The first NAV of the scheme will be published by the Mutual Fund/AMC within five business days of date of allotment of units under the scheme after the closure of New Fund Offer.</p> <p>The Sale and Redemption price of Units shall be published in two daily newspapers on all business days in accordance with SEBI (MF) Regulations.</p>
<p><b>Monthly Disclosures: Portfolio</b></p>	<p>Mutual funds/AMCs will disclose portfolio (along with ISIN) as on the last day of the month in the format prescribed by SEBI in its website on or before the tenth day of the succeeding month in a user-friendly and downloadable format.</p>
<p><b>Half yearly Disclosures: Portfolio</b></p> <p>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</p>	<p>The Mutual Fund shall publish a complete statement of the scheme portfolio, within one month from the close of each half year (i.e. 31st March and 30th September), by way of an advertisement at least, in one National English daily and one regional newspaper in the language of the region where the head office of the Mutual Fund is located</p>

	<p>as per the new format prescribed by SEBI vide their Circular No. MFD/CIR/1/200/2001 dated April 20, 2001</p> <p>The Mutual Fund shall send a complete statement of scheme portfolio to all unit holders before the expiry of one month from the closure of each half Year (i.e. March 31 and September 30), if such statement is not published by way of advertisement.</p> <p>The portfolio statements will also be displayed on the website of AMFI.</p>
Half Yearly Results	<p>The Mutual Fund and the AMC shall before the expiry of one month from the close of each half year that is on 31st March and on 30th September, publish its unaudited financial results in its website in a user friendly and downloadable format as per the format prescribed by SEBI vide their Circular No. MFD/CIR/1/200/2001 dated April 20, 2001. The unaudited financial results will also be displayed on the website of IDBI Mutual Fund and AMFI.</p> <p>Mutual fund shall publish an advertisement disclosing the hosting of such financial results on their website, in one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the head office of the mutual fund is situated.</p>
Annual Report or Abridged annual Report	<p>The Scheme wise Annual Report or an abridged summary thereof shall be mailed to all Unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March of each year. The annual report or Abridged Scheme wise Annual Report may be sent in electronic form on their registered email address in the manner specified by the Board.</p> <p>The AMC shall also display the link of the full scheme wise annual report prominently in its website and also in the website of AMFI.</p> <p>The full Annual Report shall be available for inspection at the Head Office of the mutual fund and a copy thereof shall be made available to unit holder on payment of such nominal fees as may be specified by the mutual fund.</p> <p>The audited financial statements of the schemes</p>

	shall form part of the Annual Report. The statutory auditors appointed by the Trustees for the audit of Mutual Fund are M/s Ray & Ray, Chartered Accountants, Mumbai.																				
Associate Transactions	Please refer to Statement of Additional Information (SAI).																				
Taxation	<p>The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorized dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.</p>	<table border="1"> <thead> <tr> <th>IDBI Small Cap Fund</th> <th>Resident Investors**</th> <th>Mutual Fund**</th> </tr> </thead> <tbody> <tr> <td>Dividend</td> <td>Nil</td> <td>Nil</td> </tr> <tr> <td>Distribution Tax</td> <td></td> <td></td> </tr> <tr> <td>Capital Gains</td> <td></td> <td></td> </tr> <tr> <td> <ul style="list-style-type: none"> <li>Long Term (units held for more than 12 months)</li> </ul> </td> <td>           Nil             15% (plus applicable surcharge and cess)         </td> <td>           Nil             Nil         </td> </tr> <tr> <td> <ul style="list-style-type: none"> <li>Short Term (units held for less than 12 months)</li> </ul> </td> <td></td> <td></td> </tr> </tbody> </table>	IDBI Small Cap Fund	Resident Investors**	Mutual Fund**	Dividend	Nil	Nil	Distribution Tax			Capital Gains			<ul style="list-style-type: none"> <li>Long Term (units held for more than 12 months)</li> </ul>	Nil  15% (plus applicable surcharge and cess)	Nil  Nil	<ul style="list-style-type: none"> <li>Short Term (units held for less than 12 months)</li> </ul>			<p>Unit holders of equity oriented scheme will be charged securities transaction tax (STT) at applicable rate on value of redemption of units</p> <p>** For further details on taxation please refer to the Section on Taxation in the SAI and independently refer to your tax advisor</p>
IDBI Small Cap Fund	Resident Investors**	Mutual Fund**																			
Dividend	Nil	Nil																			
Distribution Tax																					
Capital Gains																					
<ul style="list-style-type: none"> <li>Long Term (units held for more than 12 months)</li> </ul>	Nil  15% (plus applicable surcharge and cess)	Nil  Nil																			
<ul style="list-style-type: none"> <li>Short Term (units held for less than 12 months)</li> </ul>																					
<p><b>Jurisdiction</b></p> <div style="border: 1px solid black; padding: 5px; display: inline-block;">S.O.21</div>	The jurisdiction for any matters or disputes arising out of the scheme shall reside with the Courts in India.																				
Investor services	<p><b>Registrar</b>  <b>Karvy Computershare Pvt. Ltd.</b>          SEBI Registration Number: INR000000221          Unit: IDBI Mutual Fund          KARVY SELENIUM, Plot No.31 &amp; 32, Tower B, Survey No.115/22, 115/24 &amp; 115/25, Financial District, Gachibowli, Nanakramguda, Serlingampally Mandal, Hyderabad - 500 032, Ranga Reddy District, Telengana State.          Phone: 040-3321 5121 to 040-3321 5123.          Email: idbimf.customercare@karvy.com</p> <p><b><u>IDBI Mutual Fund / IDBI Asset Management Limited</u></b></p>																				

	<p>In case of any queries / Service requests, please contact:  <b>Mr. S. V. Durga Prasad</b>  Investor Relations Officer  IDBI Asset Management Limited  5th Floor, Mafatlal Center, Nariman Point, Mumbai - 400 021. Phone: 022-6644 2800; Fax: 022-6644 2801  Email: <a href="mailto:contactus@idbimutual.co.in">contactus@idbimutual.co.in</a>.</p> <p><b>In case of any grievance / complaint against IDBI Mutual Fund / IDBI Asset Management Ltd, please contact:</b>  <b>Mr. A. Jayadevan</b>  Compliance Officer  IDBI Asset Management Limited  5th Floor, Mafatlal Center, Nariman Point, Mumbai - 400 021. Phone No. 022-6644 2865  email-id: <a href="mailto:complianceofficer@idbimutual.co.in">complianceofficer@idbimutual.co.in</a></p> <p><b>You may also approach</b></p> <p><b>Mr. Dilip Kumar Mandal</b>  <b>Managing Director &amp; Chief Executive Officer</b>  IDBI Asset Management Limited  5th Floor, Mafatlal Center, Nariman Point, Mumbai - 400 021. Phone No. 022-6644 2822  email-id: <a href="mailto:ceodesk@idbimutual.co.in">ceodesk@idbimutual.co.in</a></p> <p>If not satisfied with the response of the intermediary you can lodge your grievances with SEBI at <a href="http://scores.gov.in">http://scores.gov.in</a> or you may also write to any of the offices of SEBI. For any queries, feedback or assistance, please contact SEBI Office on Toll Free Helpline at 1800 22 7575 / 1800 266 7575.</p>
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#### D. COMPUTATION OF NAV

The Mutual Fund shall compute the Net Asset Value (NAV) of each scheme in accordance with SEBI (Mutual Funds) Regulations, 1996. The NAV of the Scheme shall be calculated on all business days. Separate NAV will be calculated for each sub-option of each Option including under Direct Investment Plan. **The NAV of the scheme along with sale and repurchase prices shall be calculated and published at least in two daily newspapers on all business days.** The NAV of the Scheme will be rounded off to 2 decimal places. Units in the Scheme will be rounded off to 3 decimals.

S.O.17a

The NAV and sale/repurchase price of the Scheme shall be updated on AMFI's website ([www.amfiindia.com](http://www.amfiindia.com)) and the Mutual Fund's website ([www.idbimutual.co.in](http://www.idbimutual.co.in)) by 9 p.m. of the same day.



The first NAV of the scheme will be published by the Mutual Fund/AMC within five business days of date of allotment of units under the scheme after the closure of New Fund Offer.

The Net Asset Value per Unit shall be calculated by dividing the Net Assets of the scheme by the total number of Units outstanding on the valuation date, as follows:

NAV = [Market or Fair Value of the Scheme's Investments + Current Assets including accrued income - Current Liabilities and Provisions including accrued expenses]/No. of Units outstanding under the Scheme / Plan

**S.O.17b**

The Redemption Price however, will not be lower than 93% of the NAV, and the Sale Price will not be higher than 107% of the NAV. The Mutual Fund may charge the load within the stipulated limit of 7% and without any discrimination to any specific group of unit holders. However, any change at a later stage shall not affect the existing unit holders adversely.

#### IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes. The information provided under this Section seeks to assist the investor in understanding the expense structure of the Scheme(s) and types of different fees / expenses and their percentage the investor is likely to incur on purchasing and selling the Units of the Scheme.

##### A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc.

In accordance with the provisions of SEBI Circulars - SEBI/ IMD/CIR No.1/64057/06 dated April 04, 2006 and SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009 - the NFO expenses shall be borne by the AMC/Trustee/Sponsor.

##### B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc.

The AMC has estimated that the following % per annum of daily net assets of the scheme may be charged to Regular Plan of the Scheme and on the daily net assets of the scheme. If the expenses exceed the limits stated below, expenses incurred in excess of the limits stated below shall be borne by the AMC.

Expense Head / Nature of Expense	% of Daily Net Assets (p.a)
Investment Management & Advisor Fees	Up to 2.50%
Trustees Fees	
Audit Fees	
Custodial Fee	
Registrar & Transfer Agent Fees including cost related to providing accounts statement, dividend/ redemption cheques / warrants etc.	
Cost related to investor communications	
Cost of fund transfer from location to location	
Marketing & Selling Expenses including Agents Commission and statutory advertisement	
Cost towards investor education & awareness (minimum 2 bps)	
Brokerage & transaction cost over and above 12 bps (0.12%) and 5 bps (0.05%) for cash and derivative transactions respectively	

Service tax on expenses other than investment and advisory fees	
Service tax on brokerage and transaction cost	
Other Expenses as permitted by SEBI regulations	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i) and (6) (a)	Up to 2.50%
Additional expenses under regulation 52 (6A) ( C )	Up to 0.20%
Additional expenses for gross new inflows from specified cities i.e. beyond top 15 cities	Up to 0.30%

The purpose of the above table is to assist the investor in understanding the various costs and expenses that the investor in the Scheme will bear directly or indirectly. The above expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations, 1996, which means there will be no internal sub-limits on expenses and AMC is free to allocate them within the overall TER.

These estimates have been made in good faith as per the information available to the Investment Manager based on the past experience and are subject to change inter-se within the overall limit of total recurring expenses permitted by SEBI (MF) Regulations.

Investors making investments directly with the mutual fund under the direct plan will be benefitted with a lower expense ratio excluding distribution expenses, commission, etc and no commission shall be paid from such plans.

As per regulation 52(6)(C) the total expenses of the scheme excluding issue or redemption expenses, whether initially borne by the Mutual Fund or by the AMC, but including the investment management and advisory fee shall be subject to the following limits :—

- (i) On the first Rs.100 Crores of the daily net assets 2.50%;
- (ii) On the next Rs.300 Crores of the daily net assets 2.25%;
- (iii) On the next Rs.300 Crores of the daily net assets 2.00%;
- (iv) On the balance of the assets 1.75%:

#### Additional Expense

As per regulation 52(6A) of SEBI (MF) Regulations, 1996, the AMC may charge the scheme with following additional expense.

- a) brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12% in case of cash market transactions and 0.05% in case of derivatives transactions;
- b) expenses not exceeding of 0.30% of daily net assets, if the new inflows from beyond top 15 cities ( or such cities as specified by the Board from time to time) are at least -
  - (i) 30% of gross new inflows in the scheme,
  - or;
  - (ii) 15% of the average assets under management (year to date) of the scheme,

Whichever is higher

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub- clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis by using the following formula.

Daily net assets X 30 basis points X New inflows from beyond top 15 cities  
365\* X Higher of (i) or (ii) above

\* 366, wherever applicable.

Provided further that expenses charged under this clause shall be utilized for distribution expenses incurred for bringing inflows from such cities:

Further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment;

The top 15 cities shall mean top 15 cities based on Association of Mutual Funds in India (AMFI) data on 'AUM by Geography – Consolidated Data for Mutual Fund Industry' as at the end of the previous financial year.

- c) Additional expenses, incurred towards different heads mentioned under sub-regulations (2) and (4) of regulation 52 of SEBI (Mutual Fund) (Second Amendment) Regulations, 2012, not exceeding 0.20% of daily net assets of the scheme.”

**d) Service Tax**

- o The AMCs may charge service tax on investment and advisory fees to the scheme in addition to the maximum limit of TER as prescribed in regulation 52 of the Regulations.
- o Service tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit of TER as per regulation 52 of the Regulations
- o Service tax on brokerage and transaction cost paid for asset purchases, if any, shall be within the limit prescribed under regulation 52 of the Regulations.

**e) Investor Education and Awareness**

Mutual Funds/AMCs shall annually set apart at least 2 basis points (0.02%) on daily net assets within the maximum limit of TER as per regulation 52 of the Regulations for investor education and awareness initiatives.

The AMC has estimated that annual recurring expenses of up to 2.70% p.a. of the daily net assets may be charged to the Scheme (under each Plan) without including the additional expense incurred towards distribution of assets to cities beyond Top 15 cities. The maximum expense including additional expense towards distribution of assets to cities beyond Top 15 cities, if any, will not exceed 3.00% p.a of the daily net assets that may be charged to the Scheme. If the expenses exceed the limits stated above, expenses incurred in excess of the limits stated above shall be borne by the AMC.

In compliance to SEBI Circular dated March 18, 2016, Impact of expense ratio on scheme returns is explained with below example. This example is only for the illustration purpose and IDBI MF does not assure any returns under any of its schemes.

Suppose if investor invests Rs.10,000 in the “scheme XYZ” with an expense ratio of 2.70%p.a. Suppose if the scheme earns 12% returns per annum the net returns earned on the original investment is as below-

Original Investment (Rs)	Rs.10,000
Expense Ratio (p.a) to be charged in the Scheme	2.70% *
Assume....Gross returns on investment (p.a)	12%
Gross Returns ( before expenses) .....(A)	Rs.1200
Expenses charged (p.a) (Rs.10000*2.70%).....(B)	Rs.270
Net Returns (Returns-expenses) .....(A-B)	Rs.930
Original Amount + Net Returns	Rs.10,930
Net return % to original investment	9.30%

Note- Expense Ratio is charged on daily rate ( $2.70\%/365=0.0074\%$  in above example) on daily net assets of the scheme post valuation.

\*Hypothetical. Actual expense ratio charged under the scheme may vary.

The recurring expense particulars provided above are as permitted under the Regulation 52 of SEBI (MF) Regulations and are estimates. Types of expenses charged shall be as prescribed under the SEBI (MF) Regulations. The fees and expenses mentioned above are the maximum limits allowed under the regulations and the AMC may at its absolute discretion adopt any fees/expense structure within the regulatory limits mentioned above.

For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund. The Mutual Fund would update the current expense ratios including the investment and advisory fees on the website within two working days mentioning the effective date of the change.

### C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC ([www.idbimutual.co.in](http://www.idbimutual.co.in)) or may call at (toll free no.) or your distributor.

Type of Load	Load chargeable (as %age of NAV)
Entry load (For normal transactions / Switch-in and SIP)	Not applicable (For normal transactions/switch-in and SIP transactions). In terms of SEBI Circular No. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009, no entry load will be charged on purchase / additional purchase / switch-in. The upfront commission, if any, on investment made by the investor shall be paid by the investor directly to the Distributor, based on his assessment of various factors including the service rendered by the Distributor.
Exit Load (During NFO and on an ongoing basis) for Redemption/ Switch-out/ Transfer/SWP	1% for exit within 12 months from the date of allotment.  In terms of SEBI vide circular Ref no: CIR/IMD/DF/21/2012 dated September 13, 2012 and notification dated September 26, 2012 the exit load, if any, charged by mutual fund scheme shall be credited to the respective scheme after debiting applicable service tax, if any.

	<p>The exit load will be applicable for both normal transactions and SIP transactions. In case of SIP, the date of allotment for each installment for subscription will be reckoned for charging exit load on redemption.</p> <p>No exit load shall be levied for switching between Options (Growth/Dividend) under the same Plan (Regular/Direct) within a Scheme. Switch of investments from Regular Plan to Direct Plan under the same Scheme shall be subject to applicable exit load, unless the investments were made directly i.e. without any distributor code. However, any subsequent switch-out or redemption of such investments from Direct Plan will not be subject to any exit load.</p> <p>No exit load shall be levied for switch-out from Direct Plan to Regular Plan within the same Scheme. However, any subsequent switch-out or redemption of such investment from Regular Plan shall be subject to exit load based on the date of switch-in of investment into the Regular Plan.</p> <p>No exit load will be levied on units allotted on Dividend Re-investment.</p>
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The exit load charged during redemption, if any, will be credited to the scheme on the next business day after deducting applicable service tax.

The investor is requested to check the prevailing load structure of the scheme before investing. For any change in load structure AMC will inter alia issue an addendum and display it on the website / Investor Service Centres.

The Redemption Price however, will not be lower than 93% of the NAV, and the Sale Price will not be higher than 107% of the NAV. The Mutual Fund may charge the load within the stipulated limit of 7% and without any discrimination to any specific group of unit holders. However, any change at a later stage shall not affect the existing unit holders adversely.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. AMC shall not charge any load on issue of bonus units and units allotted on reinvestment of dividend for existing as well as prospective investors. At the time of changing the Load Structure:

**S.O.16**

1. The addendum detailing the changes will be attached to SIDs and Key Information Memorandum. The addendum may be circulated to all the distributors / brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.

2. The addendum will be displayed on the website of the Mutual Fund and arrangements will be made to display the addendum in the scheme information document in the form of a notice in all the Investor Service Centres and distributors /brokers' office.

3. The introduction of the exit load along with the details will be stamped in the acknowledgement slip issued to the investors on submission of the application form and will also be disclosed in the accounts statement issued after the introduction of such load.

4. A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.

5. Any other measure which the Mutual Fund may consider necessary.

**D. WAIVER OF LOAD FOR DIRECT APPLICATIONS** - Not applicable

#### **E. TRANSACTION CHARGES**

As per SEBI circular Cir/ IMD/ DF/13/ 2011 dated August 22, 2011 the distributor is entitled to charge a transaction charge per subscription of Rs. 10,000/- and above. However, there shall be no transaction charges on direct investments. The transaction charge shall be subject to the following:

**i. For existing investors in a Mutual Fund, the distributor may be paid Rs.100/- as transaction charge per subscription of Rs. 10,000/- and above.**

**ii. The distributor may be paid Rs.150/- as transaction charge for a first time investor in Mutual Funds.**

**iii. The transaction charge, if any, shall be deducted by the AMC from the subscription amount and paid to the distributor; and the balance shall be invested.**

**iv. The AMCs shall be responsible for any malpractice/mis-selling by the distributor while charging transaction costs.**

**v. There shall be no transaction charge on subscription below Rs.10, 000/-**

**vi. In case of SIPs, the transaction charge shall be applicable only if the total commitment through SIPs amounts to Rs. 10,000/- and above. In such cases the transaction charge shall be recovered in 3-4 installments.**

**vii. There shall be no transaction charge on transactions other than purchases/ subscriptions relating to new inflows.**

**viii. The statement of account shall clearly state that the net investment as gross subscription less transaction charge and the number of units allotted against the net investment.**

**ix. Distributors shall be able to choose to opt out of charging the transaction charge. However, the 'opt-out' shall be at distributor level and not investor level i.e. a distributor shall not charge one investor and choose not to charge another investor. Further, Distributors shall have also the option to either opt in or opt out of levying transaction charge based on type of the product.**

It is also clarified that as per SEBI circular no. SEBI/IMD/CIR No. 4/ 168230/09, dated June 30, 2009, upfront commission to distributors shall continue to be paid by the investor directly to the distributor by a separate cheque based on his assessment of various factors including the service rendered by the distributor.

## **V. RIGHTS OF UNITHOLDERS**

Please refer to the Statement of Additional Information (SAI) for details.



**VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY**

1. All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

Not Applicable

2. In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

a. Issues inherited from erstwhile IDBI Bank Ltd., since merged with IDBI Bank Ltd. (formerly Industrial Development Bank of India Ltd.)

During the period 2003-05, SEBI investigated into the irregularities in the IPOs of IDFC & Yes Bank, which revealed that certain market players played a major role in cornering the shares by opening fictitious/benami accounts. SEBI held that the entire scheme for cornering the retail portion could not have been successful but for the active role by depositories and depository participants (DPs). In the matter of investigation into IPOs, SEBI under Section 11 and 11B of SEBI Act, 1992 passed an ex-parte interim order dated 27-04-2006 and issued directions prohibiting them from dealing in the securities market till further orders and not to open fresh demat accounts. IDBI Bank made written submissions and requested SEBI to vacate the Show Cause Notice (SCN). Based on submissions, SEBI on 28-06-2006 vacated the SCN and permitted IDBI Bank to open fresh demat accounts and also held that all issues and contentions relating to breach of extant KYC norms are left open to be decided by the Enquiry Officer (EO) in subsequent enquiry proceedings pursuant to his report. IDBI Bank made its written submission in the enquiry proceedings and the order of EO is awaited. Pending enquiry proceedings, SEBI vide order dated November 21, 2006 directed NSDL and its Depository Participants including IDBI Bank to jointly and severally disgorge an amount to the tune of Rs. 90,02,18,451.80 (IDBI Bank's share was to the extent of Rs. 85,88,825.28). IDBI Bank preferred an appeal under section 15T of SEBI Act, 1992 with Securities Appellate Tribunal (SAT) for quashing and setting aside the same, which was initially heard on 11-01-2007 when SAT stayed the operation. Final hearing took place on 22-11-2007, when SAT set aside the ex-parte disgorgement order on the ground that principles of natural justice were not followed by SEBI.

Current status: The enquiry proceedings are still pending and no orders have been passed as on date.

b. On 13-12-2004, eUWB received a SCN from SEBI with respect to its Vile Parle branch proposing the issuance of a warning for the alleged violation of SEBI (Banks to Issue) Regulations, 1994. The violation occurred in the course of the public issue of M/s Anik Ship Breaking Company Ltd and consisted of the alleged debit of certain stock invests into an account other than to the specific deposit a/c indicated in the stockinvests. The said SCN has been duly replied on 30-12-2004 and eUWB has sought exoneration on the grounds that the account to which the stockinvests were debited were related to the deposit account which was indicated and there was no mala-fide intention on the part of the Bank.

Current Status – On 25.05.2009, SEBI passed final order advising IDBI Bank to be careful and cautious in the conduct of its business as a banker to an issue and adhere to and comply with all relevant statutory provisions while carrying out intermediation activities in the securities markets”.

3. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.

Nil

4. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

Nil

5. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

Nil

**The Trustees have ensured that IDBI Small Cap Fund approved by them is a new product offered by IDBI Mutual Fund and is not a minor modification of any existing scheme/fund/product.**

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

S.O. 22

Date of approval of the Scheme by the Trustees – December 23, 2016

For and behalf of IDBI Asset Management Limited,

Place: Mumbai

Date: \_\_\_\_\_

Sd/-

Mr. Dilip Kumar Mandal

Managing Director & Chief Executive Officer  
IDBI Asset Management Limited